



Outward No. MPCB/RO/KOP/250710-FTS-0140

Date – 10/07/2025

To,
Hon'ble National Green Tribunal,
Western Zone Bench,
Pune (WZ).

Sub:- Action Taken Report of Joint Committee as per Hon'ble NGT Order dated 29.04.2025 in the matter of NGT OA No. 85/2024 filed by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors.

Ref:- 1. Hon'ble NGT has passed order dated 29.04.2025.
2. Order for constitution of Joint committee dtd. 10.06.2025.
3. Report of Joint committee visit on 18.06.2025.

Hon'ble Sir,

With reference to subject mentioned above and as directed by Hon'ble NGT on 29.04.2025 in matter OA. 85/2024 filed by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors, I am submitting herewith the report of Joint Committee constituted by this office as per order dated 10.06.2025 for your kind perusal, please.

Yours Sincerely,

(Amol Yedge I.A.S.)

District Collector &

District Magistrate, Kolhapur,

Copy to:-

1. Regional Officer, M. P. C. Board, Kolhapur.
2. District Administrative Officer, Representative of District Collector, Kolhapur.
3. Medical Health Officer, Representative of Ichalkaranji Municipal Corporation, Ichalkaranji, Dist. Kolhapur.
4. Sub-Regional Officer, M. P. C. Board, Kolhapur.



**REPORT OF JOINT COMMITTEE
IN COMPLIANCE WITH ORDER DATED 29/04/2025 OF
HON'BLE NGT IN THE MATTER-
OA NO. 85 OF 2024 (WZ)**

(KEDAR DATTATRAY GURAV V/S. ICHALKARANJI AGRO FOODS AND OTHERS)

**RELATED TO POLLUTION CAUSED BY THE
ICHALKARANJI AGRO FOODS (SLAUGHTERHOUSE),
AT ICHALKARANJI, TAL. HATKANAGLE, DIST.
KOLHAPUR**

**FOR SUBMISSION TO
HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

JOINT INSPECTION OF M/s. ICHALKARANJI AGRO FOODS (SALUGHTER HOSUE), R.S. NO. 613, SITE NO. 115, NEAR SHANT HOTE, THORAT CHOWK, ICHALKARANJI, TAL. HATAKANGLE, DIST. KOLHAPUR IN COMPLIACNE OF ORDER OF HON'BLE NGT (WESTERN ZONE) PUNE DATED 29-04-2025 IN THE MATTER OF ORIGIONAL APPLICATION NO. 85/2024 (KEDAR DATTATRAY GURAV V/S. ICHALKARANJI AGRO FOODS AND OTHERS)

1.0 BACKGROUND

In the matter of Original Application No. 85/2024 (**KEDAR DATTATRAY GURAV V/S. ICHALKARANJI AGRO FOODS AND OTHERS**) Hon'ble NGT Western Bench has issued an order dated 29-04-2025 and part of order read as,

“Looking to the fact that there is report of respondent No.4 – MPCB, which is filed in the case in hand, we deem it appropriate to constitute a Joint Committee to find out as to whether pollution has been committed by respondent No.1 as is being stated by respondent No.4 – MPCB and [NPJ] Page 3 of 3 the period of violation made in the area concerned. The Joint Committee shall consist one member each of respondent No. 2 - Ichalkaranji Municipal Corporation, respondent No. 3 - District Collector, Kolhapur and respondent No. 4 - Maharashtra Pollution Control Board, and the District Collector, Kolhapur shall be the nodal agency. The Joint Committee shall visit the site in question after informing the date and time to respondent No.1 and the applicant and submit its report to this Tribunal. The report of the Joint Committee shall be submitted before us by the District Collector, Kolhapur within one month from the date of uploading of this order”

1.1 About the Unit –

The slaughter house is operating in the Name of M/s. Ichalkaranji Agro Foods at R.S. No. 613, Site No. 115, Shanti Nagar, Near Shanti Hotel, Thorat Chowk, Ichalkaranji, Tal. Hatkanagle, Dist. Kolhapur and has obtained consent to operate from the MPC Board which is valid up to 31.10.2027 for Slaughtering of Buffalo's (Large Animal-190 nos/day) Total live Weight Killed per day 66.50 MT/day (TLWK) and Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day) Total live Weight Killed per day 2.0 MT/day (TLWK).

2.0 Visit of the Joint Committee

As from the side of respondent No.1, it has been specifically stated by the learned counsel that there was no pollution caused by respondent No.1 and entire responsibility of alleged pollution has been cast upon respondent No.1 – industry. Hence, the amount of EDC proposed to be levied should be set aside. Hence Hon'ble NGT has directed to constitute the Joint committee for visit to find out as to whether pollution has been committed by respondent No. 1.

Accordingly, District Collector has constituted Joint Committee vide letter dtd. 10.06.2025 and the Joint committee of following officials (copy of the said Joint Committee constituted is enclosed)

- Shri. Nagendra Mutakekar, District Administrative Officer, as a Representative of District Collector, Kolhapur *respondent No. 3*
- Shri. Sunildatta Sangewar, Medical Health Officer, as a Representative Ichalkaranji Municipal Corporation *respondent No. 2*
- Shri. V.V. Killedar, I/c. Sub Regional Officer, AS a representative of Maharashtra Pollution Control Board, Kolhapur *respondent No. 4*

As directed by Hon'ble NGT the Joint committee visit schedule was informed through mail to the respondent No. 1 & applicant (copy of the said mail is enclosed). The Joint committee has carried out Inspection of M/s. Ichalkaranji Agro Foods at R.S. No. 613, Site No. 115, Shanti Nagar, Near Shanti Hotel, Thorat Chowk, Ichalkaranji, Tal. Hatkanagle, Dist. Kolhapur & surroundings on 18-06-2025 at the time of visit Latif M. Gaiban, Partner, Ichalkaranji Agro Foods was present but applicant Shri Kedar Dattatray Gurav was not present at site during the Joint Committee visit. During the visit of Joint Committee following observations are made.

1. At the time of visit unit was not in operation, as informed by industry representative the unit is not in operation due to non-availability of the livestock. Also they informed that they are receiving averagely 50 to 60 animals and operations of the slaughter house is not regular due to non availability of raw material. (They have submitted the records of Daily Antemortem Examination Report for last five months)
2. Committee visited all the facilities provided for the Slaughtering activity such as Antemortem Inspection area, Holding Area, Halal, Processing including separation of Skin and Horn and offal's (Rumen, Tribes, Intestine, Omasum, etc).

3. Committee visited to the ETP which is of capacity 60 CMD consisting of Primary, secondary and Filtration treatment as Dual media filter, Treated Water Storage Tank, Sludge Drying Beds.
4. At the time of visit ETP found in operation i.e. Aeration system and recirculation of effluent is found in operation. No effluent generation and disposal found due to non-operation of Slaughtering activity.
5. Industry has provided 8 acres of agricultural land opposite side of the Nalla for disposal of treated effluent. During the visit Sugar Cane crop is observed at said agriculture land. As informed by representative they are disposing the treated effluent through close pipeline in the said agriculture land. Committee has verified the closed pipeline for treated effluent disposal.
6. Representative informed the Solid waste generated Type-1 (Vegetable matter such as Rumen, Stomach, intestine contents dungs & agriculture residue) is disposing through closed Tractor Trolleys to own Agricultural land at Kondigre, Tal. Shirol for composting purpose. Type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to M/s. Maharashtra Food Processing Phaltan, Dist- Satara and they have submitted the letter regarding the same (copy enclosed).
7. As per earlier MPCB visit to M/s. Ichalkaranji Agro Foods dtd. 11.04.2023 the non-compliances were noticed such as poor operation of the ETP and arrangement for discharge of effluent into nalla located backside of unit. During the visit of Committee ETP found operational, and observed that they have Closed the discharge arrangement to nalla permanently. During the visit no any discharge of effluent observed in to nalla.
8. Also in the earlier visit of the MPCB dtd. 11.04.2023 and Ichalkaranji Municipal Corporation letter dtd. 28.08.2023 discharge of the effluent from the Skin cleaning, washing activity from the premises of the M/s. Gamma Enterprises was observed. During the visit of Joint Committee industry representative informed that they have only skin storage activity at the same place and Now they have provided Collection tank with arrangement of pumping the leachate to their existing ETP at M/s. Ichalkaranji Agro Foods through closed pipeline, which is verified by Joint Committee.
9. Also they have separated the storm water by the provision of open Drain channel at the entrance of the storage premises at M/s. Gamma Enterprises and same is diverted to the Nalla.

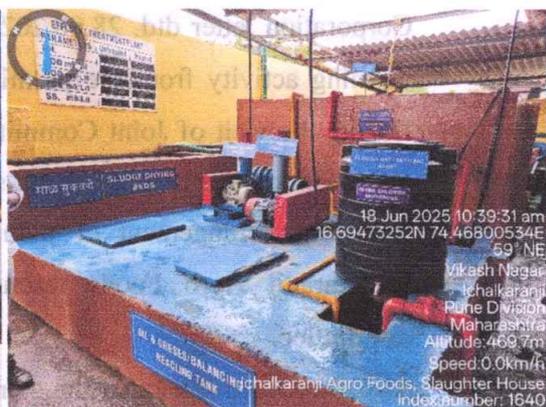
10. Earlier Gamma Enterprises the sister company of the Ichalkaranji Agro Foods was engaged in the oil Extraction from the Animal Bones. During the visit Committee observed that, said activity was not in operation and as informed by industry representative the said activity was not in operation since 2018-2019.

11. It was observed that they have blocked the pipe holes in the wall with cement concrete in the premises of M/s. Gamma Enterprises.

Some photographs of the Joint committee visit is as follows;



8. Also in the earlier visit of the MPCB dtd. 11.04.2023 and Ichalkaranji Municipal



the entrance of the storage premises at M/s. Gamma Enterprises and same is diverted to the Nalla.

compliance regarding the poor operation and maintenance of the ETP and disposal of the effluent into nalla on 11.04.2023. In connection to the observed noncompliance MPCB has issued Proposed direction on 12.02.2023 and on the basis of compliance report

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has also
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e ETP and
directions



3.0 Conclusion:-

Joint Committee gone through the documents produced by the Industry M/s. Ichalkaranji Agro Foods, Maharashtra Pollution Control Board and Ichalkaranji Municipal Corporation and observed that MPCB mentioned First evidence of the non-

compliance regarding the poor operation and maintenance of the ETP and disposal of the effluent into nalla on 11.04.2023. In connection to the observed noncompliance MPCB has issued Proposed direction on 12.05.2023 and on the basis of compliance report submitted MPCB has visited dtd. 29.02.2024 and observed that industry has complied with the directions, i.e. duration of the non-compliance 324 days. MPCB has also forfeited Bank Guarantee of Rs. 2.5 Lakhs against the noncompliance observed. At the time of Joint Committee visit it was observed that Industry has upgraded the ETP and stopped discharge of effluent into nalla by taking corrective measures as per directions and at present there is no any discharge of effluent outside the plant premises.



(Shri. V.V. Killedar,)
 I/c. Sub Regional Officer,
 AS a representative of
 Maharashtra Pollution
 Control Board, Kolhapur



(Shri. Sunildatta Sangewar,)
 Medical Health Officer, as a
 Representative Ichalkaranji
 Municipal Corporation



(Shri. Nagendra Mutakekar,)
 District Administrative
 Officer, as a Representative
 of District Collector,
 Kolhapur



3.8 Conclusion:-

Joint Committee gone through the documents produced by the Industry Ms. Ichalkaranji Agro Foods Maharashtra Pollution Control Board and Ichalkaranji Municipal Corporation and observed that MPCB mentioned First evidence of the non-

Attachments

Sr. No.	Details	Page Nos.
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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

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Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office, Kolhapur.
416 003.

No.MPCB/RO/KOP/0302/ 2025

Date: 10/06/2025

OFFICE ORDER NO. of 2025

Sub: Constitution of Committee in compliance of the order of the Hon'ble NGT dtd. 29.04.2025 O.A. No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors.

Ref: Hon'ble NGT dtd. 29.04.2025 O.A. No. 85/2024 filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors.

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We refer to order dated 29.04.2025 passed by Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors. The matter is about violation of environmental norms by M/s. Ichalkaranji Agro Foods (Slaughter House), Ichalkanaji. MPC Board had submitted affidavit for the EDC calculation considering the non compliance period from 11.04.2023 to 29.02.2024 i.e. 324 days total EDC calculated of Rs. 64,80,000/-. But respondent no. 1 has submitted that there was no pollution caused by respondent No. 1, hence the amount of EDC proposed to be levied should be set aside. Upon this Hon'ble NGT has directed to constitute a Joint committee consist one member each of respondent No. 2 - Ichalkanranji Municipal Corporation, respondent No. 3 – District Collector, Kolhapur and respondent No. 4 – Maharashtra Pollution Control Board. (copy of the order dtd. 29.04.2025 is enclosed herewith)

In order to comply with the above Joint Committee has been constituted, consisting of the following members.

1. Shri. Nagendra Mutakekar, District Administrative Officer - Chairman
Representative of District Collector, Kolhapur
2. Shri. Sunildatta Sangewar, Medical Health Officer - Member
Representative Ichalkaranji Municipal Corporation
3. Shri. V.V. Killedar, I/c. Sub Regional Officer, - Member
Maharashtra Pollution Control Board, Kolhapur

TERM OF REFERENCE FOR THE JOINT COMMITTEE ARE AS UNDER –

1. The committee shall visit The Ichalkaranji Agro Foods (Slaughter House), Ichalakanji after informing the date and time to respondent No.1 and applicant.
2. The Joint committee shall submit its report to Hon'ble NGT through District Collector.

The Committee may give its report to the Tribunal by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Approval by District Collector




**Residential Deputy Collector,
And Additional District Magistrate,
Kolhapur**

Copy for necessary action to :-

1. Shri. Nagendra Mutakekar, District Administrative Officer, Representative of District Collector, Kolhapur.
2. Shri. Sunildatta Sangewar, Medical Health Officer, Representative Ichalkaranji Municipal Corporation, Ichalkaranji, Dist. Kolhapur
3. Shri. V.V. Killedar, I/c. Sub Regional Officer, MPC Board, Kolhapur

Copy for information and necessary action to-

1. Regional Officer, MPCB, Kolhapur.
2. JD(APC), MPCB, Mumbai.
3. Law Officer, (P & Divn-I), MPCB, Mumbai.
4. SRO, Kolhapur- They are directed to co-ordinate with the committee members and organize committee visit at the earliest & ensure compliance.

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MAHARASHTRA POLLUTION CONTROL BOARD
Sub-REGIONAL OFFICE, KOLHAPUR.

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Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office, Kolhapur.
416 003.

No.MPCB/SRO/KOP/ 0017 / 2025

Date: 13/06/2025

1. Shri. Nagendra Mutakekar,
District Administrative Officer,
Representative of District Collector, Kolhapur
2. Shri. Sunildatta Sangewar,
Medical Health Officer,
Representative Ichalkaranji Municipal Corporation

Sub: Visit of Joint Committee in compliance of the order of the Hon'ble NGT dtd. 29.04.2025 O.A. No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors.

Ref: 1. Hon'ble NGT dtd. 29.04.2025 O.A. No. 85/2024 filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors.
2. Office Order No. 01/2025 vide letter dtd. MPCB/RO/KOP/0302/2025 dtd. 10.06.2025 for constitution of Joint Committee.

Sir,

With reference to above referred order dated 29.04.2025 passed by Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors. The matter is about violation of environmental norms by M/s. Ichalkaranji Agro Foods (Slaughter House), Ichalkaranji. Accordingly Residential deputy has issued Office order for constitution of Joint committee copy of the same is attached herewith along with the order passed by Hon'ble National Green Tribunal (NGT) in the matter of O.A. No. 85/2024 dated 29.04.2025.

As per the above referred Office order being a Joint Committee Member you are requested to remain present on Wednesday dtd. 18.06.2025 at 10:00 am to M/s. Ichalkaranji Agro Foods (Salughter Hosue), R.S. No. 613, Site No. 115, Near Shant Hote, Thorat Chowk, Ichalkaranji, Tal. Hatakangle, Dist. Kolhapur for Joint Visit.

Yours Faithfully,

Enclosed:-
Hon'ble NGT order dtd. 29.04.2025
& Joint Committee office order.

(V.V. Killedar),
I/c. Sub Regional Officer,
MPC Board, Kolhapur

Copy for information and necessary action to-

1. The District Collector, Kolhapur
2. Regional Officer, MPCB, Kolhapur.
3. JD(APC), MPCB, Mumbai.
4. Law Officer, (P & Divn-I), MPCB, Mumbai.

 Outlook

Visit of Joint Committee in compliance of the order of the Hon'ble NGT dtd. 29.04.2025 O.A. No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors

From SRO Kolhapur <srokolhapur@mpcb.gov.in>

Date Mon 2025-06-16 17:44

To ichalkaranjiagrofood@yahoo.com <ichalkaranjiagrofood@yahoo.com>; kedargurav1177@gmail.com <kedargurav1177@gmail.com>

Cc RO Kolhapur <rokolhapur@mpcb.gov.in>; District Administrativ... <daokolhapur@gmail.com>; आरोग्य विभाग, इचलकरंजी महानगरपालिका <imc22.aarogya@gmail.com>; Ravindra Andhale <jdair@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

As per Hon'ble NGT order dtd. 29.04.2025 O.A. in matter No. 85/2024 of filled by Kedar Dattatray Gurav Vs. M/s. Ichalkaranji Agro Foods & Ors. Joint Committee visit is scheduled on Wednesday dtd. 18.06.2025 at. 10:00 am.

As the applicant Shri. Kedar Gurav and Respondent No. 1- M/s. Ichalkaranji Agro Foods Ltd you are requested to remain present on Wednesday dtd. 18.06.2025 at 10:00 am to M/s. Ichalkaranji Agro Foods (Slaughter House), R.S. No. 613, Site No. 115, Near Shant Hote, Thorat Chowk, Ichalkaranji, Tal. Hatakangale, Dist. Kolhapur for Joint Visit.

This is submitted for your information and further needful, please.

With Regards

Sub Regional Office, Kolhapur,
Maharashtra Pollution Control Board.

 SAVE A TREE.. PLEASE PRINT THIS E-MAIL ONLY IF NECESSARY

Joint Committee Visit Report

Name of Unit:- M/s. Ichalkaranji Agro Foods at R.S. No. 613, Site No. 115, Shanti Nagar, Near Shanti Hotel, Thorat Chowk, Ichalkaranji, Tal. Hatkanagle, Dist. Kolhapur

Products:-

1. Slaughtering of Buffalo's (Large Animal-190 nos/day) Total live Weight Killed per day 66.50 MT/day (TLWK).
2. Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day) Total live Weight Killed per day 2.0 MT/day (TLWK)

Date of Visit 18.06.2025

Consent :- They have consent to operate valid up to 31.10.2027

Officials Present:-

1. Shri. Nagendra Mutakekar, District Administrative Officer, as a Representative of District Collector, Kolhapur
2. Shri. Sunildatta Sangewar, Medical Health Officer, as a Representative Ichalkaranji Municipal Corporation
3. Shri. V.V. Killedar, I/c. Sub Regional Officer, as a representative of Maharashtra Pollution Control Board, Kolhapur

Industry Representative:- Latif M. Gaiban, Partner, Ichalkaranji Agro Foods

Observations:-

As per the Hon'ble NGT order dtd. 29.04.2025, Joint Committee has visited to the unit in question M/s. Ichalkaranji Agro Foods at R.S. No. 613, Site No. 115, Shanti Nagar, Near Shanti Hotel, Thorat Chowk, Ichalkaranji, Tal. Hatkanagle, Dist. Kolhapur & surroundings and made following observations:

1. At the time of visit unit was not in operation, as informed by industry representative the unit is not in operation due to non-availability of the livestock. Also they informed that they are receiving averagely 50 to 60 animals and operations of the slaughter house is not regular due to non availability of raw material. (They have submitted the records of Daily Antemortem Examination Report for last five months)
2. Committee visited all the facilities provided for the Slaughtering activity such as Antemortem Inspection area, Holding Area, Halal, Processing including separation of Skin and Horn and offal's (Rumen, Tribes, Intestine, Omasum, etc).

3. Committee visited to the ETP which is of capacity 60 CMD consisting of Primary, secondary and Filtration treatment as Dual media filter, Treated Water Storage Tank, Sludge Drying Beds.
4. At the time of visit ETP found in operation i.e. Aeration system and recirculation of effluent is found in operation. No effluent generation and disposal found due to non-operation of Slaughtering activity.
5. Industry has provided 8 acres of agricultural land opposite side of the Nalla for disposal of treated effluent. During the visit Sugar Cane crop is observed at said agriculture land. As informed by representative they are disposing the treated effluent through close pipeline in the said agriculture land. Committee has verified the closed pipeline for treated effluent disposal.
6. Representative informed the Solid waste generated Type-1 (Vegetable matter such as Rumen, Stomach, intestine contents dungs & agriculture residue) is disposing through closed Tractor Trolleys to own Agricultural land at Kondigre, Tal. Shirol for composting purpose. Type-2 (Animal matter such as inedible offal's, tissues etc.) is disposed to M/s. Maharashtra Food Processing Phaltan, Dist- Satara and they have submitted the letter regarding the same (copy enclosed).
7. As per earlier MPCB visit to M/s. Ichalkaranji Agro Foods dtd. 11.04.2023 the non-compliances were noticed such as poor operation of the ETP and arrangement for discharge of effluent into nalla located backside of unit. During the visit of Committee ETP found operational, and observed that they have Closed the discharge arrangement to nalla permanently. During the visit no any discharge of effluent observed in to nalla.
8. Also in the earlier visit of the MPCB dtd. 11.04.2023 and Ichalkaranji Municipal Corporation letter dtd. 28.08.2023 discharge of the effluent from the Skin cleaning, washing activity from the premises of the M/s. Gamma Enterprises was observed. During the visit industry representative informed that they have only skin storage activity at the same place and Now they have provided Collection tank with arrangement of pumping the leachate to their existing ETP at M/s. Ichalkaranji Agro Foods through closed pipeline, which is verified by Joint Committee.

9. Also they have separated the storm water by the provision of open Drain channel at the entrance of the storage premises at M/s. Gamma Enterprises and same is diverted to the Nalla.
10. Earlier Gamma Enterprises the sister company of the Ichalkaranji Agro Foods was engaged in the oil Extraction from the Animal Bones. During the visit Committee observed that, said activity was not in operation and as informed by industry representative the said activity was not in operation since 2018-2019.
11. It was observed that they have blocked the pipe holes in the wall with cement concrete in the premises of M/s. Gamma Enterprises.



(Shri. V.V. Killedar,
I/c. Sub Regional Officer,
AS a representative of
Maharashtra Pollution
Control Board, Kolhapur



(Shri. Sunildatta Sangewar,
Medical Health Officer, as a
Representative Ichalkaranji
Municipal Corporation

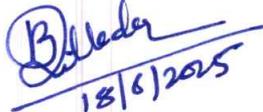


(Shri. Nagendra Mutakekar,
District Administrative
Officer, as a Representative
of District Collector,
Kolhapur

Joint Committee Visit to M/s. Ichalkaranji Agro Foods at R.S. No. 613, Site No. 115, Shanti Nagar, Near Shanti Hotel, Thorat Chowk, Ichalkaranji, Tal. Hatkanagle, Dist. Kolhapur, As per Hon'ble NGT matter OA 85/2024, order dtd. 29.04.2025.

Date:- 18.06.2025

Attendance Sheet

Sr. No.	Name & Designation	Contact Number	Signature
1.	Nagendra A. Mutkekar District Joint Commissioner, Collector Office, Kop.	9404852155	 18/6/2025
2	Dr. Sunildatt Sangewar Medical Health officer, Ichalkaranji Municipal Corp.	9158025151	 18/6/2025
3	V. V. Killedar SRO, MPCB, Kolhapur	9422426100	 18/6/2025
4.	Latif .m. Gaibon Ichalkaranji Agro Foods [Owner]	9822431988	

इचलकरंजी नगरपरिषद ; इचलकरंजी
(जि.कोल्हापूर)

कार्यालय
फोन नं. २४२१४५१ ते
२४२१४५५
अध्यक्ष :- २४२०४६०
फायरफायटर :- १०१
दवाखाना :- २४३४५००



जा.क्र. १४६५१०५
नगरपरिषद कार्यालय
इचलकरंजी - ४१६११५

प्रति

दिनांक :- १५/१०/१५

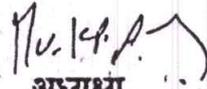
मे.इचलकरंजी अॅग्रो फूड्स,
काडगे मळा, जयसिंगपूर,
ता.शिरोळ जि.कोल्हापूर.

विषय :- रि.स.नं. ६१३, सा.नं. ११५ कत्तलखाना ताब्यात देणे बाबत.

रि.स.नं. ६१३/साईट नं.११५ कत्तलखाना इमारतीत सर्व सोयी व सुविधा आपण वेळारपणे पूर्ण केलेल्या असून दि.२१.१.०४ चे करारशर्ती प्रमाणे आपण आज रोजी रु.७५,०००/- इतकी रकम मा.अध्यक्ष यांचे दि. २३/३/०५ रोजी हुकुमान्वये आपण दि युनायटेड वेस्टर्न बँक लि. च्या राष्ट्रीयकृत बँकेत ३० वर्षाकरिता रु.७५,०००/- इतकी रकम पावती नं. ६५८७२८ ने जमा केलेली आहे.

सदरचा कत्तलखाना चालविणेकरिता योग्य असलेने आपणास येथून पुढे ३० वर्षाकरिता म्हणजे दि.१/४/२०३५ अखेर ताब्यात देणेत येत आहे.


०७/१०/१५
मुख्य अधिकारी, ७
इचलकरंजी नगरपरिषद.


अध्यक्षा,
इचलकरंजी नगरपरिषद.

OLC



171

17

MAHARASHTRA FOODS PROCESSING & COLD STORAGE

(Manufacturer & Exporter of Frozen Meat)

Date : 15-01-2022

To Whomsoever It May Concern

This is to certify that we M/s Maharashtra Foods Processing and Cold Storage have an agreement with M/s Ichalkaranji Agro Foods for supplying us chilled Hygienic Raw Uncured Bone in Buffalo Meat Carcasses dressed at their Slaughter House Ichalkaranji Agro Foods, R.S. No. 613 Site No. 115, Shantinagar, Near Sarthi Hotel, Thorat Chowk Ichalkaranji – 416115. The said Buffalo Bone in Carcasses are Transported in Refrigerated Truck's in Chilled condition.

We have our own New Automatic Meat Processing Plants where in this Hard and soft wastage is used for Rendering Purpose after removing of meat form the same. We have all the necessary permission's from MPCB and other Government Organizations.

For Maharashtra Foods Processing & Cold Storage

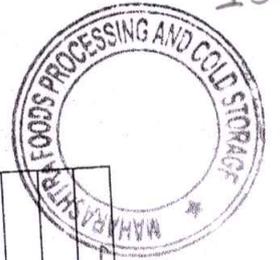
Partner

Corp Office :

Office No. 1205, 12th Floor, Satra Plaza, Sector-19D,
Vashi, Navi Mumbai, Maharashtra - 400 703,
Tel. : 022-27839784 / 85 • E-mail : mahafodsser@gmail.com

Factory Address :

21/2B, 22/4A2, 22/4B, Algudewadi,
Ganeshnagar, Baramati Road,
Phaltan, Dist. Satara, Maharashtra Pin - 415523



WASTAGE OFFAL'S TRANSPORT DETAILS February-2025

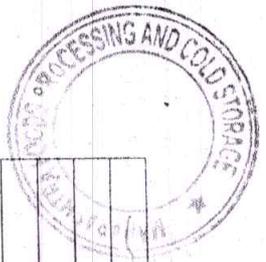
DATE	VEHICLE NO	PARTICULAR	Supervisor Signature
01-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
02-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
03-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
04-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
05-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
06-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
07-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
08-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
09-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
10-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
11-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
12-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
13-Feb-25	MH 03 DV 3389	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
14-Feb-25	MH 03 DV 6578	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
15-Feb-25	MH 03 DV 3389	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
16-Feb-25	MH 03 DV 3389	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
17-Feb-25	MH 03 DV 6578	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
18-Feb-25	MH 03 DV 6578	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
19-Feb-25	MH 03 DV 6578	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
20-Feb-25	MH 03 DV 6578	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
21-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
22-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
23-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
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27-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>
28-Feb-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,UDDER,LEG(FEET) & All Wastage	<i>Ahasan</i>



WASTAGE OFFAL'S TRANSPORT DETAILS March-2025

DATE	VEHICLE NO	PARTICULAR	Supervisor Signature
01-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
02-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
03-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
04-Mar-25			
05-Mar-25			
06-Mar-25			
07-Mar-25			
08-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
09-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
10-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
11-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
12-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
13-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
14-Mar-25			
15-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
16-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
17-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
18-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
19-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
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22-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
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27-Mar-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
28-Mar-25			
29-Mar-25			
30-Mar-25			
31-Mar-25			

WASTAGE OFFALS TRANSPORT DETAILS Apr 2025



DATE	VEHICLE NO	PARTICULAR	Supervisor Signature
01-Apr-25			
02-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
03-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
04-Apr-25			
05-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
06-Apr-25			
07-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
08-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
09-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
10-Apr-25			
11-Apr-25			
12-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
13-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
14-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
15-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
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18-Apr-25			
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29-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>
30-Apr-25	MH 03 DV 5720	Offal's-FAT, HEAD, HORN, KIDNEY, UDDER, LEG(FEET) & All Wastage	<i>[Signature]</i>

WASTAGE OFFALS TRANSPORT DETAILS May-2025			
DATE	VEHICLE NO	PARTICULAR	Supervisor Signature
01-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	
02-May-25			
03-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	
04-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	
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08-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	
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29-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	
30-May-25			
31-May-25	MH 03 DV 5720	Offal's-FAT,HEAD,HORN,KIDNEY,udder,LEG(FEET) & All Wastage	

DAILY ANTE-MORTEM EXAMINATION REPORT ICHALKARANJI (F) FOODS FOR THE MONTH OF FEBRUARY 2025

DATE	ICHALKARANJI AGROFOODS				LOCAL BUTCHERS				GRAND TOTAL		FEES RS.	
	MALE BUFF PASSED	MALE BUFF REJECTED	FEMALE BUFF PASSED	FEMALE BUFF REJECTED	MALE BUFF PASSED	MALE BUFF REJECTED	FEMALE BUFF PASSED	FEMALE BUFF REJECTED	PASSED	REJECTED		
1	0	0	0	0	0	0	0	0	0	0	0	2000
2	0	0	0	0	0	0	0	0	0	0	0	0
3	0	0	0	0	0	0	0	0	0	0	0	2000
4	0	0	0	0	0	0	0	0	0	0	0	0
5	0	0	0	0	0	0	0	0	0	0	0	0
6	0	0	0	0	0	0	0	0	0	0	0	2000
7	0	0	0	0	0	0	0	0	0	0	0	0
8	0	0	0	0	0	0	0	0	0	0	0	0
9	0	0	0	0	0	0	0	0	0	0	0	0
10	0	0	0	0	0	0	0	0	0	0	0	0
11	0	0	0	0	0	0	0	0	0	0	0	2000
12	0	0	0	0	0	0	0	0	0	0	0	0
13	0	0	0	0	0	0	0	0	0	0	0	2000
14	0	0	0	0	0	0	0	0	0	0	0	0
15	0	0	0	0	0	0	0	0	0	0	0	0
16	0	0	0	0	0	0	0	0	0	0	0	2000
17	0	0	0	0	0	0	0	0	0	0	0	0
18	0	0	0	0	0	0	0	0	0	0	0	2000
19	0	0	0	0	0	0	0	0	0	0	0	0
20	0	0	0	0	0	0	0	0	0	0	0	2000
21	0	0	0	0	0	0	0	0	0	0	0	0
22	0	0	0	0	0	0	0	0	0	0	0	0
23	0	0	0	0	0	0	0	0	0	0	0	0
24	0	0	0	0	0	0	0	0	0	0	0	0
25	0	0	0	0	0	0	0	0	0	0	0	0
26	0	0	0	0	0	0	0	0	0	0	0	6400
27	0	0	0	0	0	0	0	0	0	0	0	8400
28	0	0	0	0	0	0	0	0	0	0	0	6400
29	0	0	0	0	0	0	0	0	0	0	0	2000
30	0	0	0	0	0	0	0	0	0	0	0	400
31	0	0	0	0	0	0	0	0	0	0	0	45600
TOTAL	0	0	0	0	0	0	0	0	0	0	0	

[Signature]
 Assistant Commissioner of AH
 Tirunelveli Veterinary Clinic
 Ichookaranji, Tal. Pudukottai, Dist. Kollapur.

ABSTRACT FOR THE MONTH OF FEBRUARY 2025			
PARTICULARS	PASSED	REJECTED	FEES
MALE BUFF	0	0	0
FEMALE B.	220	8	45600
TOTAL	220	8	45600

DAILY ANTEMORTEM EXAMINATION REPORT ICHALKARAN AGRO FOODS FOR THE MONTH OF MARCH 2025

DATE	ICHALKARAN II AGROFOODS						LOCAL BUTCHERS						GRAND TOTAL PASSED	GRAND TOTAL REJECTED	FEES RS.
	MALE BUFF		FEMALE BUFF		TOTAL		MALE BUFF		FEMALE BUFF		TOTAL				
	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED			
1	21-Feb-25	0	0	0	0	0	0	0	0	0	0	0	15	0	3000
2	22-Feb-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
3	23-Feb-25	0	0	30	3	30	3	0	0	10	0	10	40	3	8600
4	24-Feb-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
5	25-Feb-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	26-Feb-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	27-Feb-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
8	28-Feb-25	0	0	0	0	0	0	0	0	15	0	15	15	0	3000
9	1-Mar-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
10	2-Mar-25	0	0	30	3	30	3	0	0	10	0	10	40	3	8600
11	3-Mar-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
12	4-Mar-25	0	0	0	0	0	0	0	0	0	0	0	10	0	2000
13	5-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14	6-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
15	7-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	8-Mar-25	0	0	0	0	0	0	0	0	15	0	15	15	0	3000
17	9-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	10-Mar-25	0	0	0	0	0	0	0	0	10	0	10	10	0	2000
19	11-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	12-Mar-25	0	0	0	0	0	0	0	0	0	0	0	10	0	2000
21	13-Mar-25	0	0	30	2	30	2	0	0	0	0	0	0	0	0
22	14-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	15-Mar-25	0	0	30	2	30	2	0	0	15	0	15	15	0	6400
24	16-Mar-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
25	17-Mar-25	0	0	0	0	0	0	0	0	10	0	10	40	2	8400
26	18-Mar-25	0	0	30	2	30	2	0	0	0	0	0	0	0	0
27	19-Mar-25	0	0	30	2	30	2	0	0	0	0	0	40	2	8400
28	20-Mar-25	0	0	33	2	33	2	0	0	0	0	0	30	2	6400
29	21-Mar-25	0	0	0	0	0	0	0	0	0	0	0	33	2	7000
30	22-Mar-25	0	0	30	2	30	2	0	0	9	0	9	9	0	1800
31	23-Mar-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
32	24-Mar-25	0	0	30	2	30	2	0	0	4	0	4	34	2	7200
33	25-Mar-25	0	0	30	2	30	2	0	0	0	0	0	30	2	6400
34	26-Mar-25	0	0	30	2	30	2	0	0	5	0	5	35	2	7400
35	27-Mar-25	0	0	0	0	0	0	0	0	0	0	0	30	2	6400
36	28-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
37	29-Mar-25	0	0	0	0	0	0	0	0	5	0	5	5	0	1000
38	30-Mar-25	0	0	0	0	0	0	0	0	10	0	10	10	0	2000
39	31-Mar-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL		0	0	543	38	543	38	0	0	163	0	163	706	38	148800

ABSTRACT FOR THE MONTH OF MARCH 2025

PARTICULARS	PASSED	REJECTED	TOTAL	FEES
MALE BUFF	0	0	0	0
FEMALE B.	706	38	744	148800
TOTAL	706	38	744	148800

सहायक आयुक्त पशुसंवर्धन
 तालुका आयुक्त, जिल्हा सर्वधिकास्तालय,
 इचलकंजी, ता. हातकंगले, जि. कोल्हापूर.

DAILY ANTE-MORTEM EXAMINATION REPORT ICHALKARANJI AGRO FOODS FOR THE MONTH OF APRIL 2025														
DATE	ICHALKARANJI-AGROFOODS						LOCAL BUTCHERS						FEES RS.	
	MALE BUFF		FEMALE BUFF		TOTAL		MALE BUFF		FEMALE BUFF		TOTAL			
	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	GRAND TOTAL PASSED	GRAND TOTAL REJECTED
1	0	0	0	0	0	0	0	0	0	0	0	0	8	0
2	0	0	30	2	30	2	0	0	0	0	0	0	30	2
3	0	0	30	2	30	2	0	0	0	0	0	0	30	2
4	0	0	0	0	0	0	0	0	10	0	0	0	10	0
5	0	0	80	6	80	6	0	0	0	0	0	0	80	6
6	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	0	0	97	5	97	5	0	0	8	0	8	0	73	5
8	0	0	65	5	65	5	0	0	0	0	0	0	68	4
9	0	0	68	4	68	4	0	0	0	0	0	0	0	0
10	0	0	0	0	0	0	0	0	0	0	0	0	12	0
11	0	0	0	0	0	0	0	0	0	0	0	0	67	5
12	0	0	67	5	67	5	0	0	8	0	8	0	55	3
13	0	0	47	3	47	3	0	0	0	0	0	0	56	4
14	0	0	56	4	56	4	0	0	0	0	0	0	79	5
15	0	0	71	5	71	5	0	0	8	0	8	0	76	4
16	0	0	76	4	76	4	0	0	0	0	0	0	68	2
17	0	0	68	2	68	2	0	0	0	0	0	0	10	0
18	0	0	0	0	0	0	0	0	10	0	0	0	75	5
19	0	0	75	5	75	5	0	0	0	0	0	0	93	5
20	0	0	85	5	85	5	0	0	8	0	8	0	987	57
TOTAL	0	0	915	57	915	57	0	0	57	0	57	0	72	0

ABSTRACT FOR THE MONTH OF APRIL 2025

PARTICULARS	PASSED	REJECTED	TOTAL	FEES
MALE BUFF	0	0	0	0
FEMALE B.	987	57	1044	208800
TOTAL	987	57	1044	208800

सहायक आयुक्त पशुसंरक्षण
तालुका लघुपशुवैद्यकीय सर्विस, लतावन,
इचलकरजी, ता. हासकरजी, जि. कोल्हापूर.

DAILY ANTEMORTEM EXAMINATION REPORT ICHALKARANJI AGRO FOODS
FOR THE MONTH OF MAY 2025

DATE	ICHALKARANJI AGROFOODS						LOCAL BUTCHERS						GRAND TOTAL		FEES RS.	
	MALE BUFF		FEMALE BUFF		TOTAL		MALE BUFF		FEMALE BUFF		TOTAL		PASSED	REJECTED		
	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED	PASSED	REJECTED				
1	21-Apr-25	0	0	95	5	5	0	0	0	0	0	0	0	95	5	20000
2	22-Apr-25	0	0	66	4	66	4	0	0	0	0	0	0	74	4	15600
3	23-Apr-25	0	0	58	5	58	5	0	0	0	0	0	0	58	5	12600
4	24-Apr-25	0	0	78	5	78	5	0	0	0	0	0	0	78	5	16600
5	25-Apr-25	0	0	0	0	0	0	0	0	0	0	0	0	10	0	2000
6	26-Apr-25	0	0	78	5	78	5	0	0	0	0	0	0	78	5	16600
7	27-Apr-25	0	0	71	4	71	4	0	0	0	0	0	0	79	4	16600
8	28-Apr-25	0	0	78	2	78	2	0	0	0	0	0	0	78	2	16000
9	29-Apr-25	0	0	70	5	70	5	0	0	0	0	0	0	78	5	16600
10	30-Apr-25	0	0	59	6	59	6	0	0	0	0	0	0	59	6	13000
11	1-May-25	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12	2-May-25	0	0	0	0	0	0	0	0	0	0	0	0	15	0	3000
13	3-May-25	0	0	65	5	65	5	0	0	0	0	0	0	65	5	14000
14	4-May-25	0	0	65	5	65	5	0	0	0	0	0	0	75	5	16000
15	5-May-25	0	0	70	5	70	5	0	0	0	0	0	0	70	5	15000
16	6-May-25	0	0	67	5	67	5	0	0	0	0	0	0	75	5	16000
17	7-May-25	0	0	68	5	68	5	0	0	0	0	0	0	68	5	14600
18	8-May-25	0	0	67	5	67	5	0	0	0	0	0	0	67	5	14400
19	9-May-25	0	0	0	0	0	0	0	0	0	0	0	0	10	0	2000
20	10-May-25	0	0	58	2	58	2	0	0	0	0	0	0	58	2	12000
21	11-May-25	0	0	57	3	57	3	0	0	0	0	0	0	65	3	13600
22	12-May-25	0	0	58	3	58	3	0	0	0	0	0	0	58	3	12200
23	13-May-25	0	0	65	5	65	5	0	0	0	0	0	0	73	5	15600
24	14-May-25	0	0	65	5	65	5	0	0	0	0	0	0	65	5	14000
25	15-May-25	0	0	65	3	65	3	0	0	0	0	0	0	65	3	13600
26	16-May-25	0	0	0	0	0	0	0	0	0	0	0	0	10	0	2000
27	17-May-25	0	0	70	5	70	5	0	0	0	0	0	0	70	5	15000
28	18-May-25	0	0	60	2	60	2	0	0	0	0	0	0	70	2	14400
29	19-May-25	0	0	60	3	60	3	0	0	0	0	0	0	60	3	12600
30	20-May-25	0	0	60	2	60	2	0	0	0	0	0	0	68	2	14000
TOTAL		0	0	1673	104	1673	104	0	0	0	0	0	0	1794	104	379600

ABSTRACT FOR THE MONTH OF MAY 2025

PARTICULARS	PASSED	REJECTED	TOTAL	FEES
MALE BUFF	0	0	0	0
FEMALE B.	1794	104	1898	379600
TOTAL	1794	104	1898	379600

S. S. Sawade
सहायक आयुक्त पशुसंवर्धन
 ताबुका लघुपशुसंवर्धन अर्वाधिकारितालय,
 इचलकरंजी, ता. हातकणभले, जि. कोल्हापूर.



MAHARASHTRA FOODS PROCESSING & COLD STORAGE
(Manufacturer & Exporter of Frozen Meat)

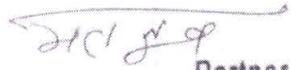
Date : 29-11-2023

To Whomsoever It May Concern

This is to certify that we M/s Maharashtra Foods Processing and Cold Storage have an Agreement with M/s Ichalkaranji Agro Foods for supplying us chilled Hygienic Raw Uncured Bone in Buffalo Meat Carcasses dressed at their Slaughter house Ichalkaranji Agro Foods, R.S. No 613 Site No. 115, Shantinagar, Near Sarthi Hotel, Thorat Chowk Ichalkaranji – 416115. The said Buffalo Bone in Carcasses are Transported in Refrigerated Trucks in Chilled condition.

We have our own New Automatic Meat Processing Plants where in this Hard and soft wastage is used for Rendering Purpose after removing of meat from the same. We have all the necessary permission's from MPCB and other Government Organizations.

For Maharashtra Foods Processing & Cold Storage


Partner

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/S.S.I (R49)

Date: 26/12/2024

No:- Format1.0/JD (WPC)/UAN No.MPCB-
 CONSENT-0000220673/CR/2412001969

To,
 M/s Ichalkaranji Agro Foods
 R. S. No. 613 Site No.115, (Slaughter House)
 ShantiNagar, Near Shanti Hotel Thorat
 Chowk, Ichalkaranji
 Tal. Ichalkaranji, Dist. Kolhapur



Sub: Renewal of Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Renewal of Consent to Operate Granted vide no. - Format1.0/JD (WPC)/UAN No.0000124674/CR/2202000463 Date: 08/02/2022 Valid up to: 31/10/2024

Your application No.MPCB-CONSENT-0000220673 Dated 05.09.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent to Operate is granted for period valid up to: 31/10/2027**
- The capital investment of the project is Rs.0.85 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Slaughtering of Buffalo's (Large Animal-190 nos/day)	Total live Weight Killed per day 66.50 MT/day (TLWK)	
2	Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day)	Total live Weight Killed per day 2.0 MT/day (TLWK)	

9. The industry shall comply with the guidelines on slaughter house waste management published by Central Pollution Control Board. Thumb rules for slaughter house waste management & design of pollution control systems/measures issued vide dated 24.12.2014 by Maharashtra Pollution Control Board.
10. The Industry shall submit information in respect of source of raw material/number of animals slaughtered per day in slaughter house duly confirmed by concerned authority.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
12. This consent is issued without prejudice to the order passed or to be passed by Hon'ble NGT in the matter O.A. 85 of 2024 filed by Kedar Gurav Vs Ichalkaranji Agro Foods and Others.
13. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Shankar Waghmare

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Signed by: Shankar Waghmare
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2024-12-26 15:05:53 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	MPCB-DR-29261	03/10/2024	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD consisting of Primary (Collection tank, Aeration tank), Sludge treatment (Sludge drying bed) for the treatment of 53.3 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 -9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27oC)	30
(4)	Chlorides	600
(5)	Suspended Solid	100
(6)	COD	250
(7)	TDS	2100
(8)	Sulphates	1000

- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	65.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	DG SET (200 KVA)	Aqoustic Encloser	4.00	HSD 50.00 Lit/Day	1	SO2	10 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of consent to operate	Rs. 5 Lakh	Extend existing BG	Towards O & M of Pollution Control System	31/10/2027	28/02/2028

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M & TM) Rules, 2016, which can be recycled
8. /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).

13. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
14. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
15. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
16. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. The applicant shall maintain good housekeeping.
22. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

23. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
24. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
25. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
26. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliances duly supported with documentary evidences (format can downloaded from MPCB official site).
27. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
28. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD**REGIONAL OFFICE, KOLHAPUR**

Phone : 0231-2652952 /2660448

Udyog Bhawan Near Collector Office,

Fax : 0231-2652952

Email : rokolhapur@mpcb.gov.in



Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Red/S.S.I/

Date: 21/04/2017

Consent No: RO-KOLHAPUR/CONSENT/1704000089/403/17

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundry Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].
 CONSENT is hereby granted to

M/s. Gyama Enterprises (Unit No. 1)
 R. S. No. 664, Back Side of Ichalkaranji
 Municipal Council Slaughter House,
 Ichalkaranji, Tal. Hatkanangale, Dist. Kolhapur.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31/01/2021.

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Oil Extraction from Animal Bones	3.00	MT/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 1.00M³.
 (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.30M³.

(iii) Trade Effluent :N.A.

(iv) Trade Effluent Disposal: N.A.

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
 (2) BOD 3 days 27o C. Not to exceed 100 mg/l.



- (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vi) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Waste Bones	1	MT/M	-	Sale to sister concern M/s. Gyama Enterprises Unit No. 2

- (viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing	...	1.50 CMD
(iii) Industrial Cooling / Spraying	...	0.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment:

The suspended particulate matter contribution value at a distance of 3 to 10 meters from unit shall be less than 600 microgram/Nm³. These units must also adopt the following pollution control measures.

Standards for emission of Air Pollutants;

1.	SPM	--	Not to exceed 150 mg/Nm ³
2.	SO ₂	--	Not to exceed -- Kg/D.

6. Conditions for D.G. Set :N.A.

- (i) **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
1	HSD	5	Ltr/Hr
2	Wood	200	Kg/Day

- (ii) **The applicant shall erect the chimney(s) of the following specifications:- N.A.**

Sr. No.	Chimney Attached To	Height in Mtrs.
1	D. G. Set	1.5
2	Bhatti	22

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below. N.A.

Sr. No	Type Of Waste	Quantity	UOM	Disposal
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The Industry shall not generate any type of hazardous waste

- (ii) Treatment: - NIL

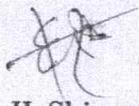
1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2008.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
11. The Capital investment of the industry is Rs. 12.00 Lacs.


 (N. H. Shivangi)
 Regional Officer, Kolhapur

To,
 M/s. Gyama Enterprises (Unit No. 1)
 R. S. No. 664, Back Side of Ichalkaranji
 Municipal Council Slaughter House,
 Ichalkaranji, Tal. Hatkanangale, Dist. Kolhapur.



Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. The Sub Regional Officer, MPC Board, Kolhapur.
4. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	500/-	KKKBKH170 83724035	24.03.2017	Kotak Mahindra Bank Ltd.
2	7500/-	4440U1703 5991086	04.02.2017	State Bank of India

इचलकरंजी महानगरपालिकेचा इचलकरंजी ऍग्रो फूड आसलेला स्लॉटर हाऊस कत्तलखाना व ग्यामा कंपनी शांतीनगर जनावराच्या चामड्यावर प्रक्रिया न करता येथील जनावराचे रक्त व वेस्टेज मासाचे तुकडे पाठीमागच्या भिंतीलागत पाईप व होल पाडून व शेतीच्या नावाखाली काळा ओढ्यामध्ये...

santosh hattkikar <santoshhattikar78@gmail.com>

Tue 4/11/2023 4:26 PM

To: ccb.cpcb@nic.in <ccb.cpcb@nic.in>;ngtpb.pg@gmail.com <ngtpb.pg@gmail.com>;RO Kolhapur <rokolhapur@mpcb.gov.in>;cm.rokop@gmail.com <cm.rokop@gmail.com>;Pravin C Darade <ms@mpcb.gov.in>;SRO Kolhapur <srokolhapur@mpcb.gov.in>;collector.kolhapur@maharashtra.gov.in <collector.kolhapur@maharashtra.gov.in>;cm@maharashtra.gov.in <cm@maharashtra.gov.in>;commissioner.revenue@gmail.com <commissioner.revenue@gmail.com>;narendramodi1234@gmail.com <narendramodi1234@gmail.com>;sdo.ichalkaranji@gmail.com <sdo.ichalkaranji@gmail.com>;privateoffice@govmu.org <privateoffice@govmu.org>

📎 5 attachments (23 MB)

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[JK.Fantasy]__00777__20230411_122639(PM)__[Tourism]__India_Maharashtra_Ichalkaranji_MFV9+Q4V, Vikash Nagar, Ichalkaranji, Maharashtra 416115, India__16.694663_74.46763_16°41'40" N_74°28'3" E__[map].jpg;

[JK.Fantasy]__00780__20230411_125419(PM)__[Tourism]__India_Maharashtra_Ichalkaranji_MFV8+XX6, Vikash Nagar, Ichalkaranji, Maharashtra 416115, India__16.694928_74.467428_16°41'41" N_74°28'2" E__[map].jpg;

Screenshot_20230411_152511 ipg;

मा मुख्यमंत्री

मा श्री एकनाथराव शिंदे साहेब

मा उपमुख्यमंत्री

मा श्री देवेंद्रजी फडणवीस साहेब

मा विभागीय आयुक्त

मा श्री सौरभ राव साहेब

मा जिल्हाधिकारी

मा श्री राहुल रेखावर साहेब

मा प्रादेशिक अधिकारी

मा श्री साळुंखे साहेब

मा सचिव

मुंबई

यांच्या सेवेसी

तक्रारदार... संतोष राजाराम हत्तीकर

17/42 विवेकानंद कॉलनी इचलकरंजी

मोबाईल नंबर..9822443169

इचलकरंजी महानगरपालिकेचा इचलकरंजी ऍग्रो फूड आसलेला स्लॉटर हाऊस कत्तलखाना व ग्यामा कंपनी जनावराच्या चामड्यावर प्रक्रिया न करता शांतीनगर येथील जनावराचे रक्त व वेस्टेज मासाचे तुकडे काळा ओढ्यामध्ये सोडून विना प्रक्रिया विनापरवानगी सोडल याप्रकरणी कठोर कायदेशीर कारवाई करावी व पाणी कनेक्शन कट करण्यात यावे व जैविक घातक पदार्थ नदीमध्ये सोडून दिल्या प्रकरणी मालकावर व चालकावर फौजदारी गुन्हा दाखल करण्यात यावी

इचलकरंजी कत्तलखाना सातत्याने इचलकरंजी मधील काळा ओढ्यामध्ये सातत्याने विना प्रक्रिया विनापरवानगी रक्त मास जैविक घटक ओढ्यामध्ये सोडत आहेत

या जैविक घटकामुळे व रक्त मासामुळे नागरिकांचे आरोग्य धोक्यात आले आहे यामुळे नागरिकांना वेगवेगळे आजार जडत आहेत यामध्ये कॅन्सर कॉलरा डायरिया कावीळ त्वचा विकार दमा खोकला या पाण्यामुळे गंभीर स्वरूपाचे आजार निर्माण होत आहेत याबाबत वेळोवेळी इचलकरंजी महानगरपालिका व प्रदूषण मंडळ यांना याबाबत कल्पना दिली आहे बऱ्याच वेळेला इचलकरंजी महानगरपालिकेचा असलेला इचलकरंजी ऍग्रो फूड व ग्यामा कंपनी यांनी शेतीच्या नावाखाली काळा ओढ्यामध्ये विना प्रक्रिया विनापरवानगी रक्त मास व घाण सांडपाणी रक्त मिश्रित असलेले सांडपाणी ओढ्यामध्ये घातक उग्र वास सोडत असले बाबतचे व्हिडिओ व फोटो तसेच या पाण्यामुळे जलपर्णी तसेच मासे मूर्त होणे असे वारंवार प्रकार घडत आहेत त्यामुळे इचलकरंजी ऍग्रो फूड व ग्यामा कंपनी यांच्यावर फौजदारी गुन्हा दाखल करून बँक गॅरंटी जप्त करण्यात यावी वीज व पाणी कनेक्शन तातडीने कट करण्यात यावे आत्तापर्यंत सांडपाणी व रक्त मासाचे जैविक घातक पदार्थ सोडल्याप्रकरणी कायदेशीर कारवाई करण्यात यावी ही नम्र विनंती

कळावे

आपला विश्वासू

संतोष रायरम हत्तीकर

सोबत फोटो व व्हिडिओ

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector
Office, Kolhapur.
416 003.

Date: 11/04/2023

VISIT REPORT

- 1) Name of Industry and address :- M/s Ichalkaranji Agro Foods
R.S. No. 613 site no 115 (Slaughter
House) Near Shanti Hotel Thoret
chowk Ichalkaranji.
- 2) Date of Visit :- 11/04/2023
Visited By :- Harbad S.J (FO)
- 3) Industry Representative :- Mr.
- 4) Consent Status :- 31/10/2024 (124674)
- 5) Observations :-
visited the unit as per complaint
received from shri Santosh Kattikar.
During inspection following observations
are made.
 - i) During inspection industry found in
operation & engaged in slaughtering
activity with avg. 70 large animals/day.
 - ii) The generating I.E is 53.3 m³/D as
per consented for that industry has
provided ETP consisting primary & tertiary
treatment. During inspection o&m
of ETP found very poor.
 - iii) During inspection ETP treated water/
effluent discharge to irrigation land
is collected for analysis purpose.
 - iv) During inspection it is observed that
industry has provided ^{4TP5} by pass arrange-

ment for discharging effluent into odha located back side of unit.

v) Also during inspections sign observed of effluent discharge into odha backside of skin, cleaning, washing activity unit.

vii) During inspection it is not possible to collect water sample of same due to odha.

viii) During inspection industry representative informed that skin, cleaning, washing activity carried out by Mrs. Gyama Enterprises with same owner.


Fayyaz Begum
9890573777/153


Suresh R. Haldar
11-4-23

Darbat
(Itanbad S.J.)
Fo MPCB
Kolkata pur.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/PDI/ 2305/2003

Date: 12/05/2023.

To,
M/s. Ichalkaranji Agro Foods.
(Slaughter House)
R.S.No.613 Site No.115 ShantiNagar,
Near Shanti Hotel Thorat Chowk, A/p. Ichalkaraji
Tal. Hatkanangle, Dist. Kolhapur.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Complaint received from Shri. Santosh Hattikor regarding discharge of effluent.
2. Slaughter House Rules 2011.
3. Visit of Board officials on 11.04.2023.
4. Online Proposal submitted by SRO Kolhapur

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986

AND WHEREAS, Board Officials visited your unit on 11.04.2023 for investigation of the complaint and observed following non compliances..

1. During visit O & M was found very poor,
2. You have provided 4 to 5 numbers of bypass arrangements for discharging effluent into nearby odha.
3. During the visit the symptoms of the discharge of the effluent were observed at the backside of the Skin cleaning, and washing activity unit.
4. You have not provided ETP to the effluent generated from the Skin cleaning, and washing activity unit and also not sending the same to the sister concerned unit M/s. Gayatri Enterprises.
5. You were not disposing of the waste material as per the consent condition imposed to your unit.
6. You have failed to comply the Slaughter House Rules 2011.

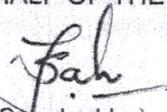
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prosecution, prohibition or regulation of your activities).

- 1) Why further legal action shall not be initiated against your unit?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



M/s. Ichalkaranji Agro Foods

■ **Slaughter House & Office**

R.S. So. 613, Site No 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115 Fax - (0230)
E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ **Office**

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

To,
The Regional Officer
MPCB KOLHAPUR

Ref. Proposed direction No. MPCB/RO/KOP/PD/2805120003 Dated 12/05/2023
Subject: - Reply to your above referred Proposed direction.

Dear Sir,

As a reference to the above subject hereby we are submitting our points-wise justification as follows:

Sr.No	Points raised	Justification
01.	O & M was found very poor.	We regularly operate pollution control systems and maintain good housekeeping. We segregate all the slaughterhouse waste properly and dispose scientifically. But some political vegetarian people opposed slaughterhouses and frequently submit complaints and tried to blackmail us. We can submit evidence. Please guide us and promised that we will maintain O & M. properly and good
02.	We have provided 4 to 5 numbers of bypass arrangements for discharging effluent into nearby odha.	Sir, we have not any bypass arrangements and never discharge our effluent to the odha because our treated effluent is a good organic content fertilizer. And this is what we used in our own Ken farm. You observe 4 to 5 holes in the boundary walls and you assumed that this was the bypass arrangements. But these 4 to 5 holes drain the rainwater. Earlier here it rained heavily and at that time rainwater comes to our workshop, and office and



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R.S. So. 613, Site No. 115, Shantinagar,
Near Sarhi Hotel, Thorat Chowk, Ichalkaranji
416 115. Fax - (0230)
E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

		flooded all the premises so these holes were made. For your ready reference enclosed a photo of the same.
03.	The symptoms of the discharge of the effluent were observed at the backside of the Skin cleaning and washing activity unit.	For skin-cleaning activities, very, negligible water is required. After cleaning we collect the effluent and storage tank and transfer to ETP hardly 500 ltrs/day qty. Generated. And this is treated in our existing ETP and treated water utilized on our own farm.
04.	We have not provided ETP to the effluent generated from the Skin cleaning and washing activity unit and also have not sent the same to the sister concerned unit M/s. Gayama Enterprises.	M/s. Gayama Enterprises. Activities we closed already because all the material was sent to our sister concerned unit M/s Maharashtra FOOD PROCESSING UNIT, PHALTAN for they have a rendering plant so all the material was sent only for skin collection, cleaning, and applying the sult for maintaining the life and sent to the vendors. Very negligible wastewater generated approx..500 litters. And this treat in our existing full fledged ETP.
05.	We were not disposing of the waste material as per the consent condition imposed on our unit.	We run the slaughterhouse as per the consent conditions. All the buffalo parts are valuable. There is nothing waste material in it and All the parts are recyclable for example blood, dung, skin, horns, tallow, etc. and these are all properly segregated and sold to the recycler. and we get good value of the same.
06.	We have failed to comply with the Slaughter House Rules 2011.	We already maintain slaughterhouse rules 2011. And maintain good housekeeping. Our unit location is near odha if you observed this odha comes from industrial textile units and so many textile effluents come in this odha and goes to Common ETP for treatment. If our wastewater drain in Nala helps to reduce the pollution load in odha water. also, near



M/s. Ichalkaranji Agro Foods

■ Slaughter House & Office

R.S. So. 613, Site No. 115, Shantinagar,
Near Sarthi Hotel, Thorat Chowk, Ichalkaranji
416 115 Fax - (0230)
E-mail : ichalkaranjiagrofood@yahoo.com

Ref No. : IAF/2023/01

Date : 17/5/23

■ Office

8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Phone : 9822431990

		<p>our unit 2 to 3 cemeteries and all the city hotels' chicken wastages and chicken shops' wastage are collected in drums and these are thrown into the odha near our unit. We complained so many times to The Nagar Parishad but no action was taken. For your ready reference, we enclose a photocopy of the same.</p>
--	--	--

We hope you will be satisfied with the above clarification and we promise that we will abide by all laws stipulated by you. Kindly request you do not take any legal action against us. We will follow your rules & regulations.

Thanking you, Yours faithfully
For M/s ICHALKARANJI AGRO FOODS.
(Slaughter House)

-Sd/-

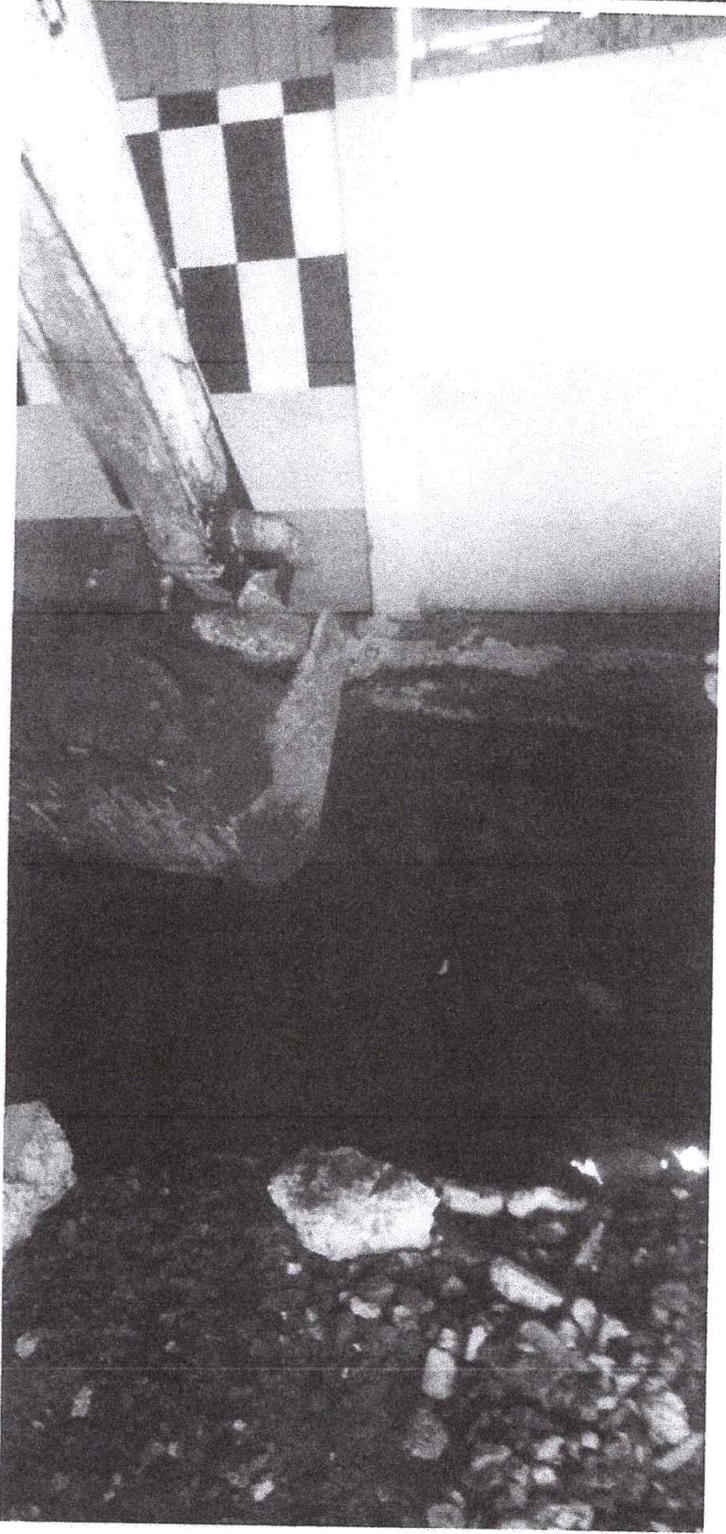
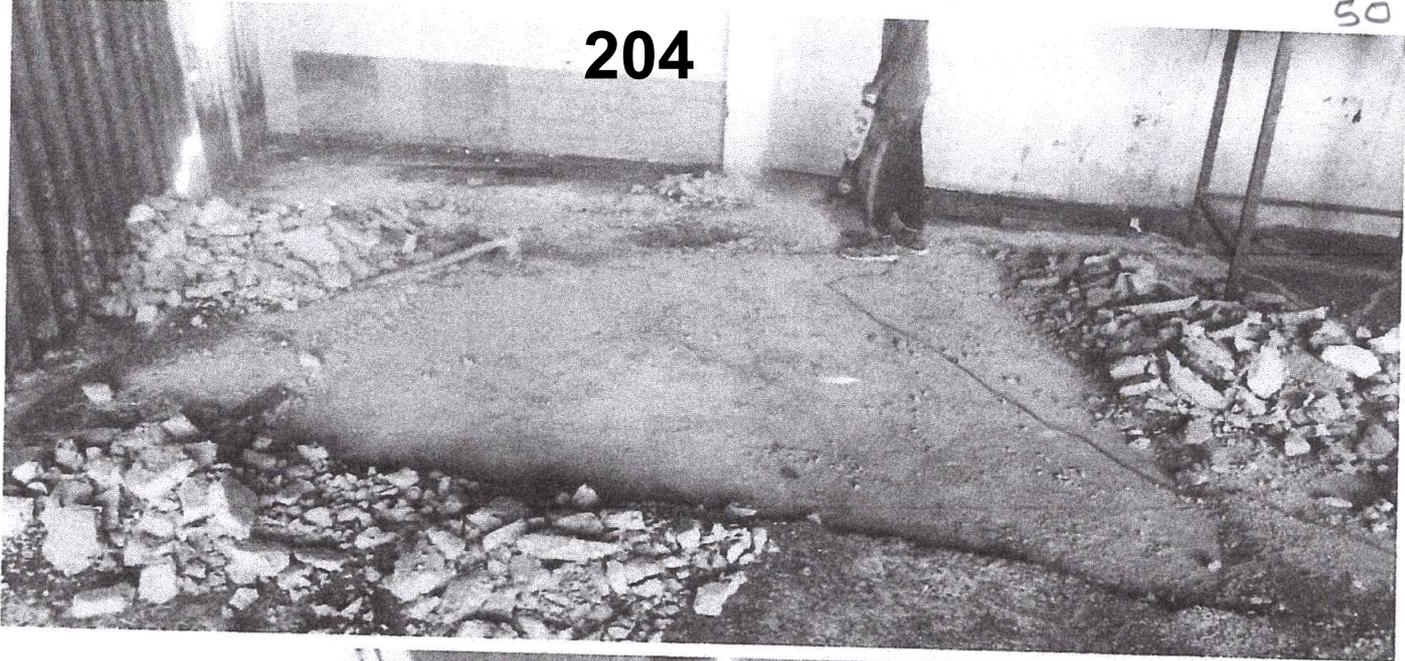
Authorized signatory
FOR M/S. ICHALKARANJI AGRO FOODS

CC to

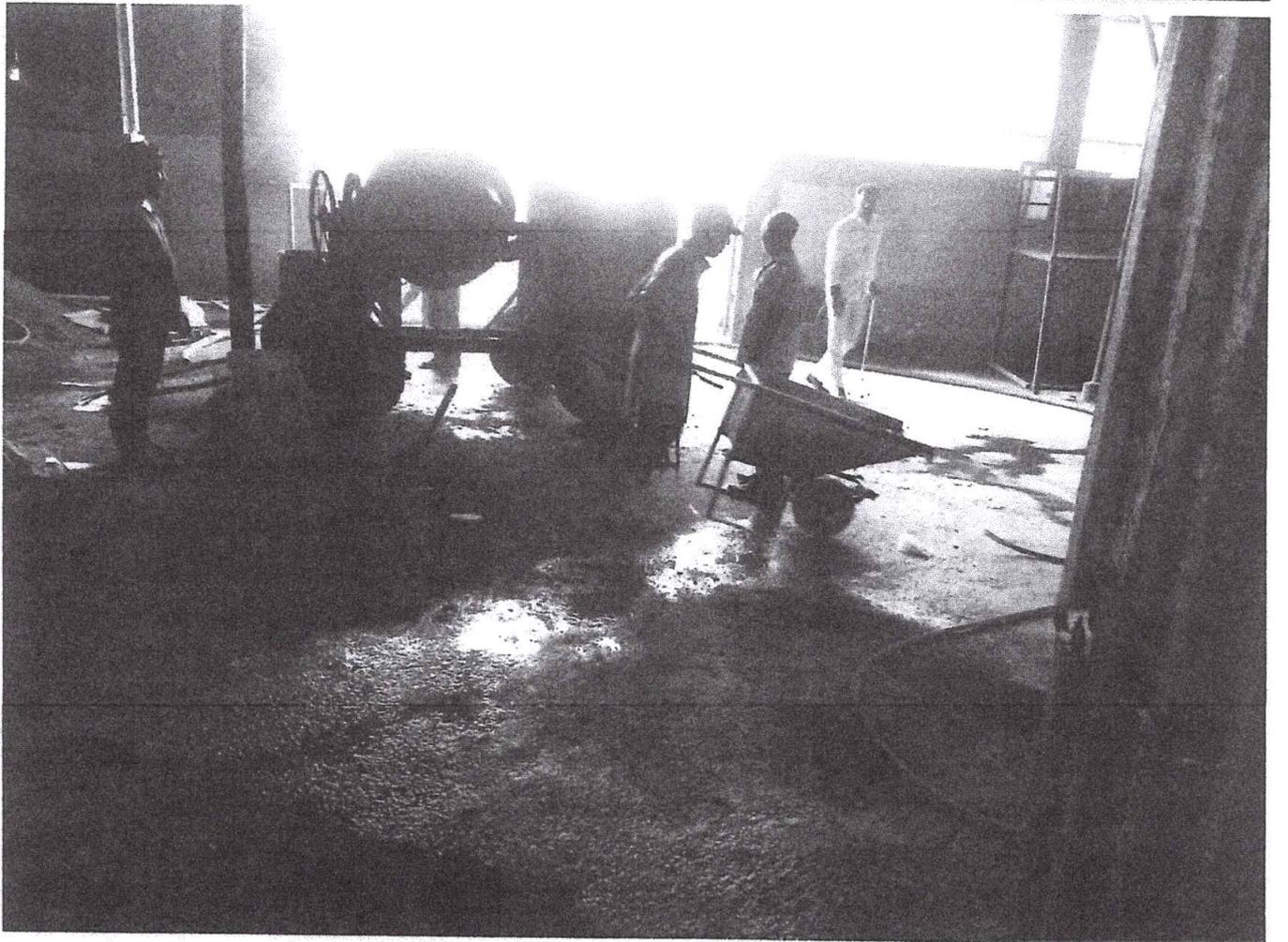
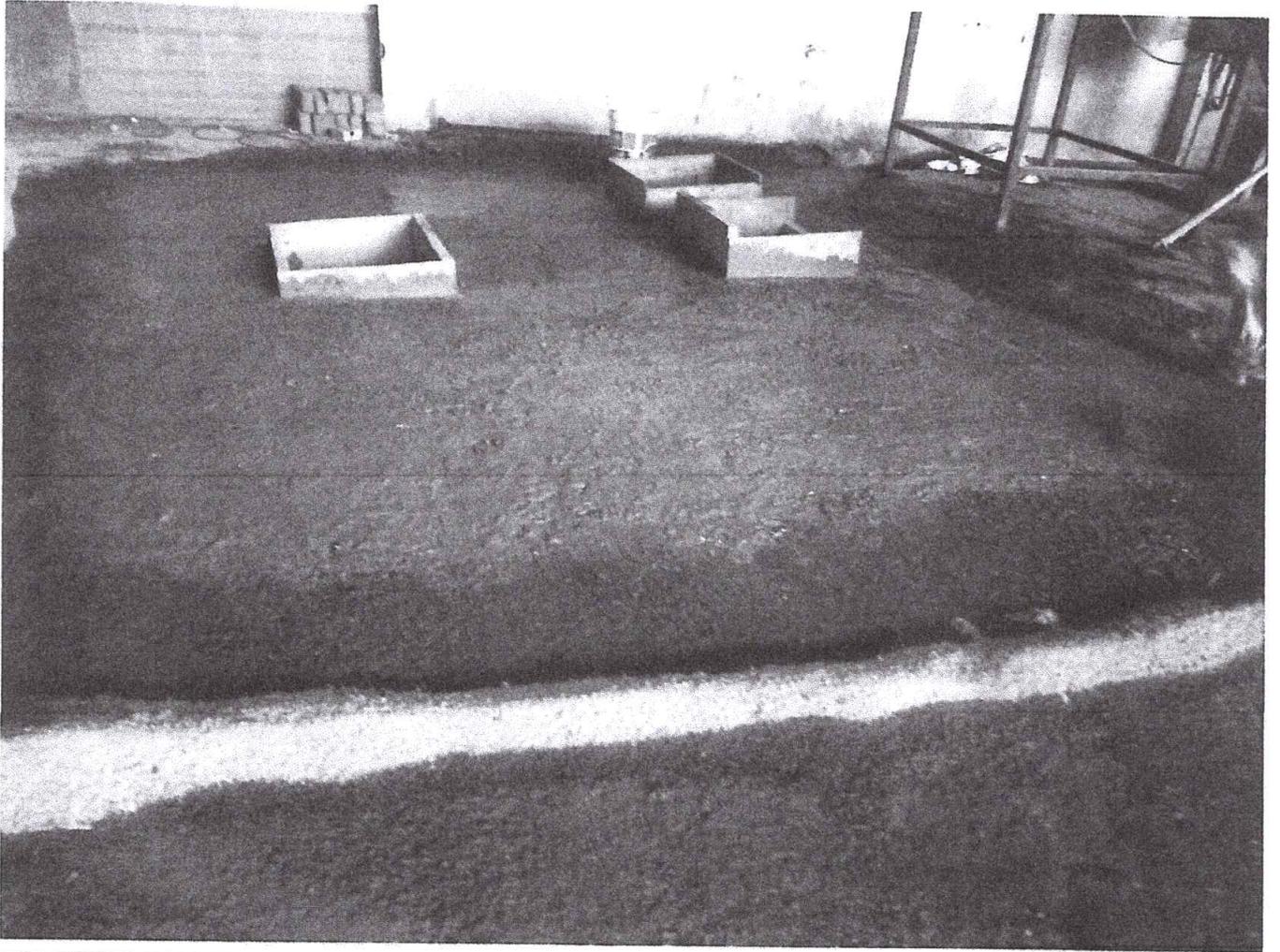
1. M.S. MPCB MUMBAI
2. J.D.(WPC) MUMBAI

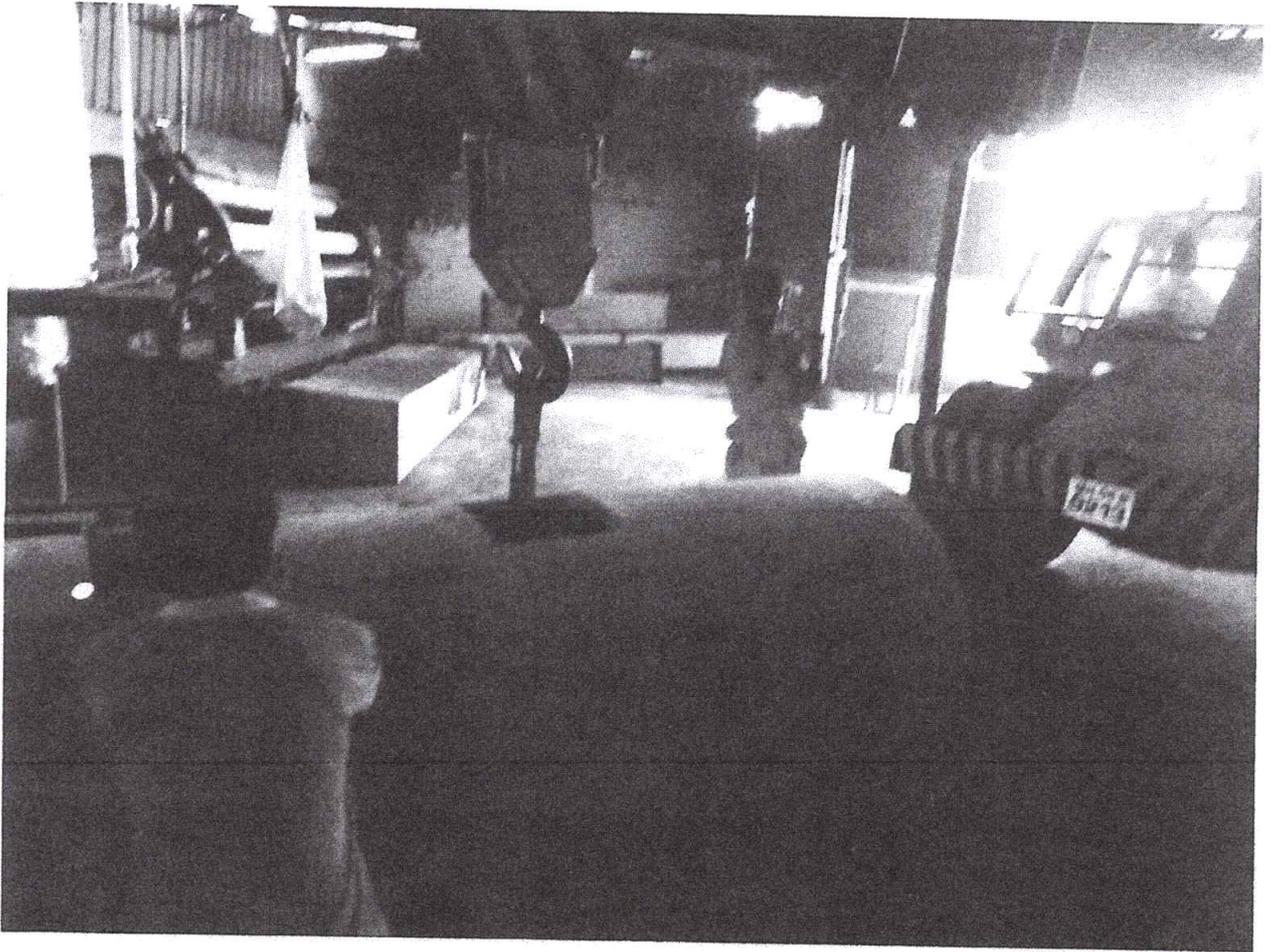
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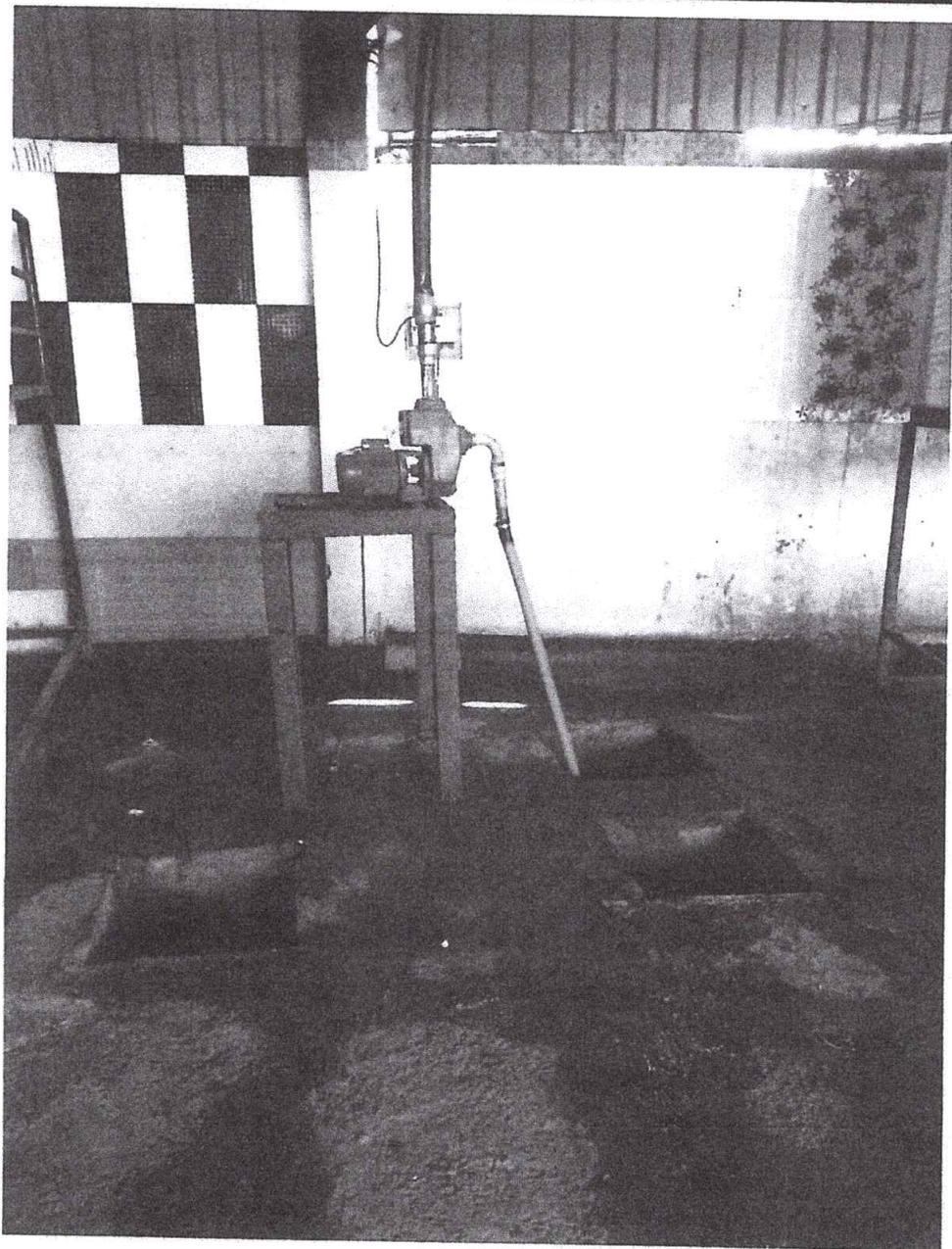
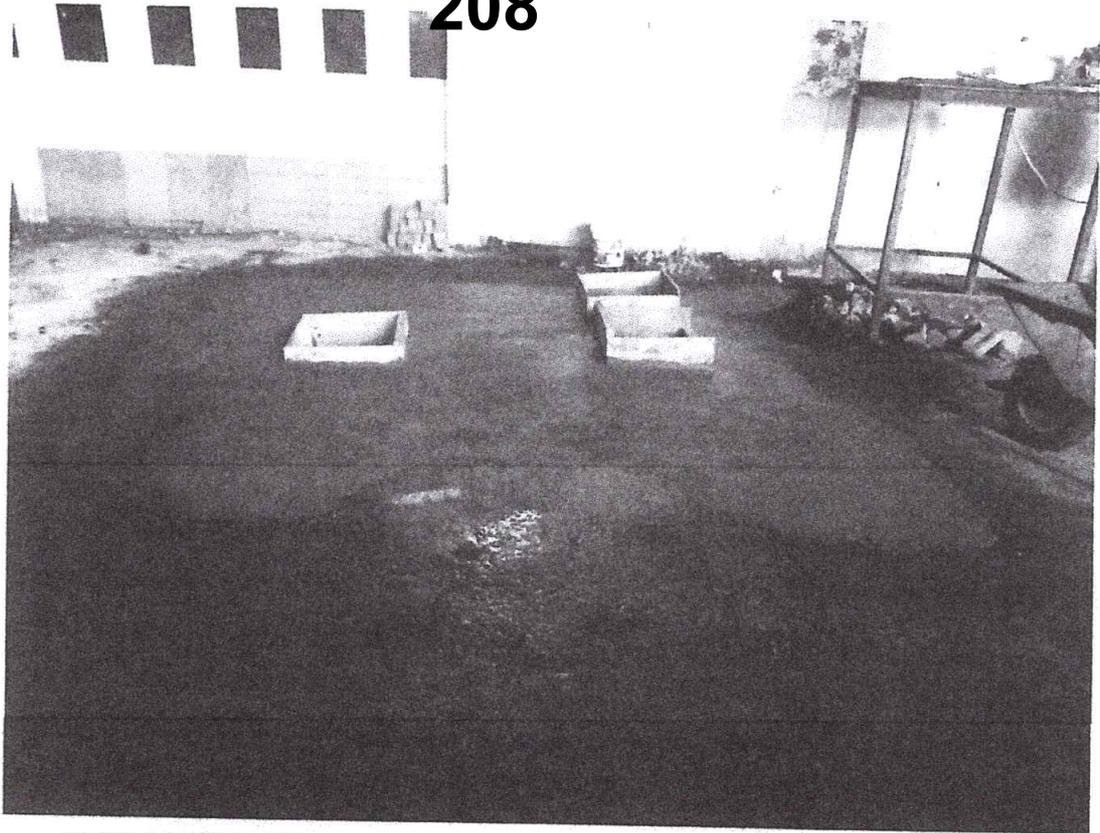
204













इचलकरंजी महानगरपालिका

इचलकरंजी

(जिल्हा:- कोल्हापूर)



कार्यालय दूरध्यानी क्र. ०२३०-२४२१४५१ ते ५५, फॅक्स क्र. ०२३०-२४३०९७७,

ई-मेल आयडी :- lmc22.aarogya@gmail.com वेबसाइट :- www.ichalkaranjinp.co.in

ई-मेल आयडी :- ichalkaranjinp@gmail.com

जाचक क्रमांक:- इ.म.न.पा/ आरोग्य / १४४९ / २०२३

दिनांक- २६ / ४ / २०२३

प्रति,

उपप्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,
कोल्हापूर.

विषय - इचलकरंजी ॲग्रो फूड व ग्यामा कंपनीकडून जनावरांच्या चमडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मेटेरियल ओढयामध्ये व विहीरीमध्ये सोडलेबाबत.

श्री.संतोष राजाराम हत्तीकर यांनी दि.११ / ०४ / २०२३ दिले तक्रार अर्जानुसार इकडील स्वच्छता निरीक्षक यांनी समक्ष जागेवर जावून पाहणी केली असता इचलकरंजी ॲग्रो फुड व ग्यामा कंपनीव्दारे जनावरांच्या चामडयावर प्रक्रिया केली जाते. त्याठिकाणी ETP प्लांट नसलेने सदरठिकाणचे सांडपाणी व वेस्टेज मटेरियल हे मागील बाजूस मोठा नळा टाकून ओढयामध्ये सोडलेले असलेबाबतचा वस्तुस्थितीजन्य अहवाल इकडे दिलेला आहे. त्यामुळे सदरठिकाणी दुर्गंधी पसरलेली असून नागरिकांच्या आरोग्याच्या दृष्टीने हानीकारक परिस्थिती निर्माण होण्याची शक्यता नाकारता येत नाही. तरी सदर प्रवरणी आपले विभागाकडून पुढील कार्रवाहीसाठी सदरचा अहवाल सादर.

वैद्यकीय आरोग्य अधिकारी
इचलकरंजी महानगरपालिका

प्रत :- श्री.संतोष राजाराम हत्तीकर,
वॉर्ड नं.१७ / ४२, विवेकानंद कॉलनी,
इचलकरंजी.



ICHALKARANJI AGRO FOODS

■ Resi.
Kadge Mala, Jaysingpur.
Tal, Shirol, Dist. Kolhapur

■ Office
8/12, Opp. Vikramnagar Police Chowki,
Shahapur Road, Ichalkaranji - 416 115.
Cell. : 9822431990

Date- 02/06/2023

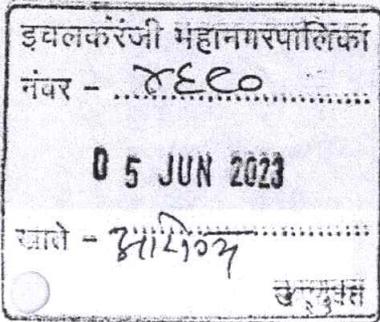
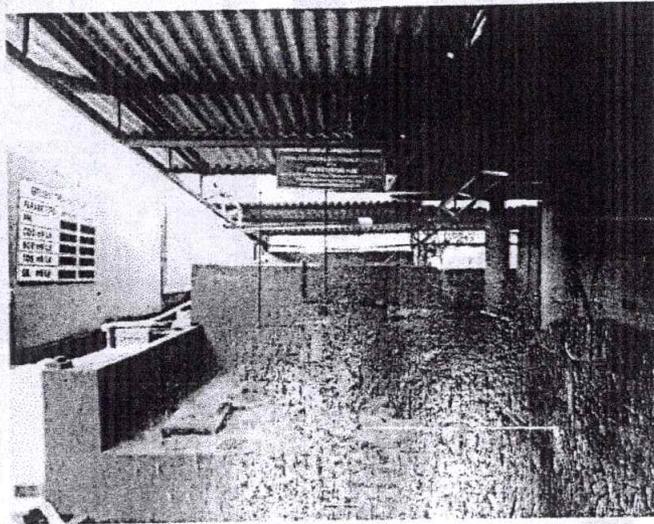
To,
Health Officer
Ichalkaranji Mahanagrpalika,
Ichalkaranji

Sub- Reply to your notice (जावक क्रमांक:- इ.म.न.पा/ आरोग्य/ १२५४/२०२३) received on 02-06-2023.

Respected Sir,

Point 01-

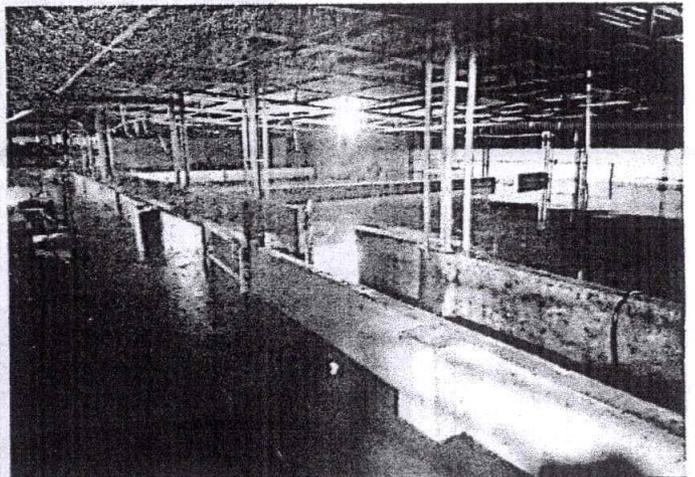
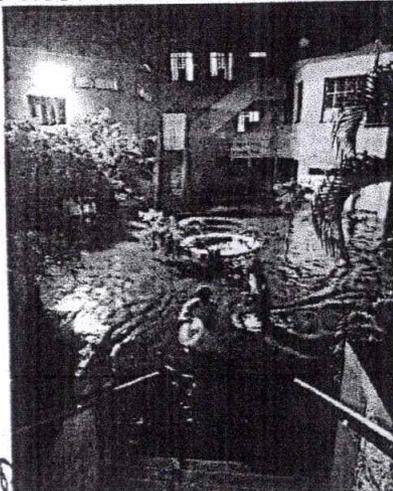
We have good condition ETP plant in our factory and we regularly operate pollution control system and maintain good house keeping. we have enclosed photo copy of the same

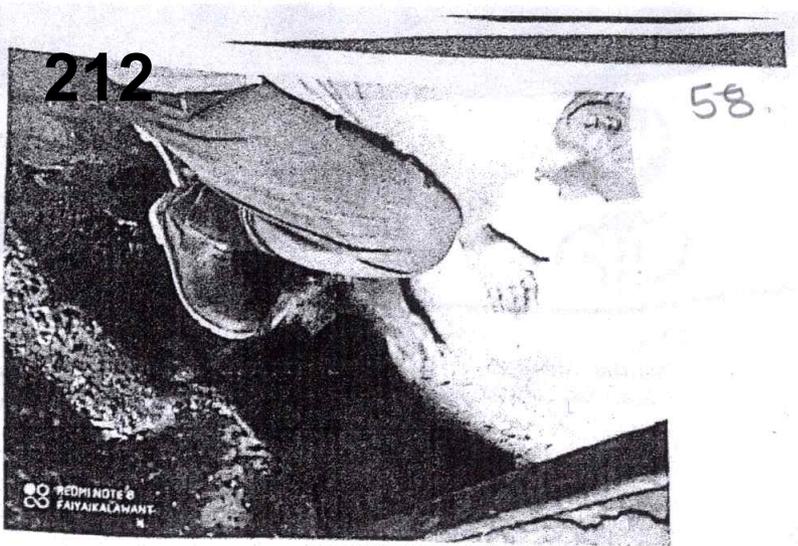


श्री मधुदेव मिश्रा
Please verify
& Submit the
realistic Report
according to this
explanation
Shayam
6/6/23
1901
Dm

Point 02-

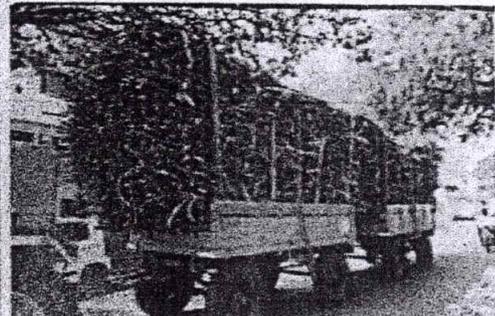
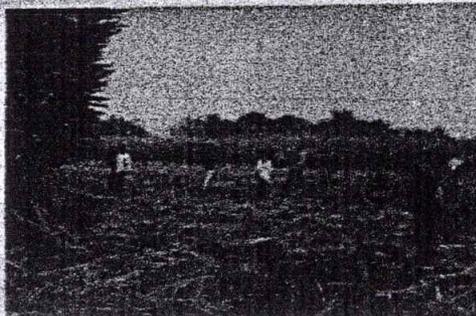
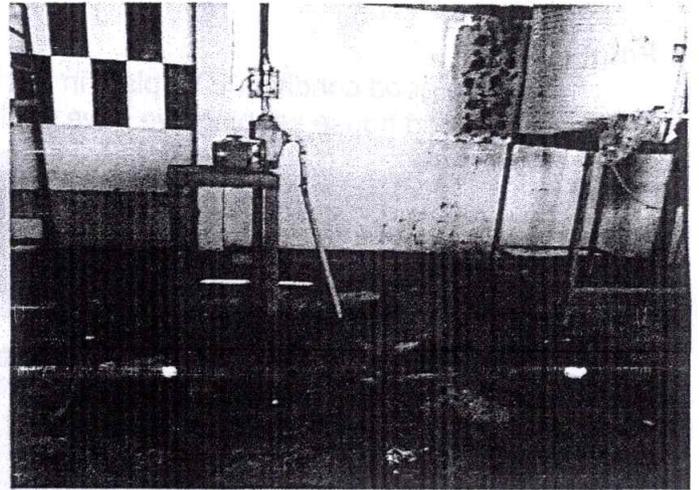
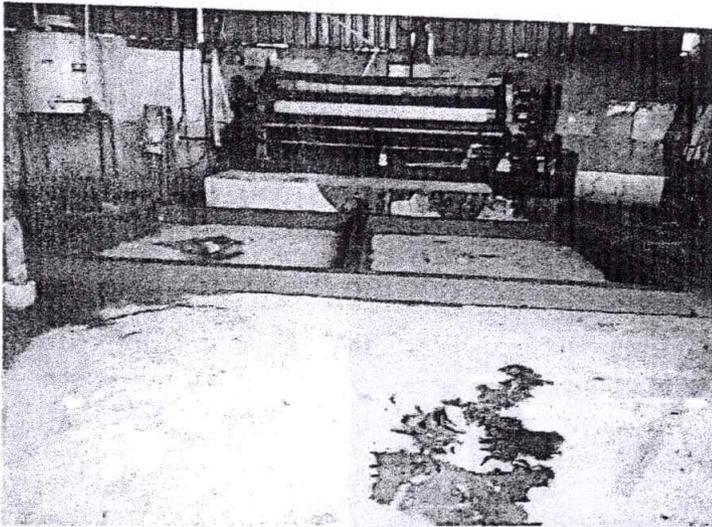
Earlier here rained heavily and at this time rain water comes to our workshop and office. flooded all the premises so we made holes to drain flood water but we have received guidelines from the MPCB so we closed all the rain water drain holes. for ref. we enclosed all the photos of the same.



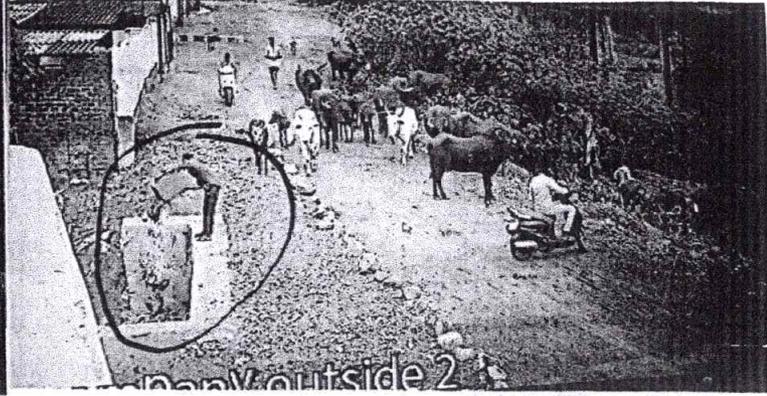
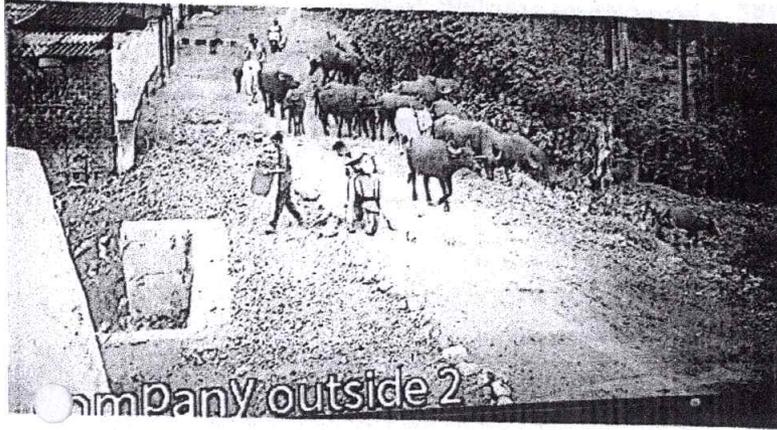


Point 03-

Your objection is that we have drain skin cleaning water to odha but this is not true, we have got arrangements to treat our skin cleaning water and this water treated in our own ETP plant. for skin cleaning activities very negligible water is required after cleaning we collect the effluent to the storage tank and transfer to ETP, hardly 500 ltrs/day qty. and treated water utilized in our own farm. we have enclosed photos of the same.



M/s Gayama Enterprises activities we closed already because all the material was sent to our concerned unit M/s Maharashtra food processing unit, for they have a rendering plant. Our unit location is near odha if you observed this odha comes from industrial textile units and so many textile effluents comes in this odha and go to common ETP for treatment, also near our unit 2 to 3 hotels, chicken, Mutton, Vantor throw their all waste material to odha near our unit because of that blame come on our factory, we complained so many times. we complained many times to nager parishad but no action taken against them, for yor ref we have enclosed photos of the same.



महाराष्ट्र एकच आवृत्ती

चिकन विक्री, चिकन ६५ व्यावसायिकांमुळे काळा ओढ्याच्या प्रदुषणात भर

पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी - कारवाईची गरज

पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी - कारवाईची गरज

मुंबई, १५ मे - महाराष्ट्र सरकारच्या आदेशानुसार, चिकन विक्रीसाठी वापरल्या जाणाऱ्या पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी, असा आदेश देण्यात आला आहे. या आदेशानुसार, चिकन विक्रीसाठी वापरल्या जाणाऱ्या पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी, असा आदेश देण्यात आला आहे. या आदेशानुसार, चिकन विक्रीसाठी वापरल्या जाणाऱ्या पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी, असा आदेश देण्यात आला आहे.

चिकन विक्रीसाठी वापरल्या जाणाऱ्या पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी, असा आदेश देण्यात आला आहे. या आदेशानुसार, चिकन विक्रीसाठी वापरल्या जाणाऱ्या पिसे, इतर टाकाऊ अवयव टाकाऊ पारिस्थिकीत द्यावी, असा आदेश देण्यात आला आहे.

MAHASATTA EPAPER
Kolhapur, Sangli, Satara, Belgaum Edition.
Date : 18-05-2023 Page No. - Mahasatta_3

For your ref. we have already given our explanation regarding this matter to MPCB. we hope you will be satisfied with the above clarification and we promises that we will abide by all laws stipulated by you. we will follow your all guideline, rules and regulation

Thanking You,

Yours Faithfully,

FOR M/S. ICHALKARANJI AGRO FOODS



इचलकरंजी महानगरपालिका

इचलकरंजी

(जिल्हा:- कोल्हापूर)



स्वातंत्र्याचा अमृत महोत्सव

कार्यालय दूरध्वनी क्र. ०२३०-२४२१४५१ ते ५५, फॅक्स क्र. ०२३०-२४३०९७७,
ई-मेल आयडी :- imc22.aarogya@gmail.com वेबसाइट :- www.ichalkaranjinp.co.in
ई-मेल आयडी :- ichalkaranjinp@gmail.com..

जावक क्रमांक:- इ.म.न.पा/ आरोग्य ११४ /२०२३

दिनांक-३१ /०५ /२०२३

प्रति,

नोटीस

- १) इचलकरंजी ॲग्रो फुड (कारखाना)
- २) ग्यामा कंपनी,
रि.स.नं.६१३, साईट नं.११५, शांतीनगर,
इचलकरंजी.

विषय - आपले कंपनीद्वारे जनावरांच्या चामडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मटेरियल ओढयामध्ये व विहीरीमध्ये सोडलेबाबत.

वरील विषयांकीत प्रकरणी श्री.संतोष राजाराम हत्तीकर यांनी दि.११ / ०४ / २०२३ दिले तक्रार अर्जानुसार इकडील स्वच्छता निरीक्षक यांनी समक्ष जागेवर जावून पाहणी केली असता इचलकरंजी ॲग्रो फुड व ग्यामा कंपनीद्वारे जनावरांच्या चामडयावर प्रक्रिया केलेले सांडपाणी व वेस्टेज मटेरियल ओढयामध्ये व विहीरीमध्ये थेट सोडलेले असलेबाबतचा वस्तुस्थितीजन्य अहवाल इकडे दिलेला आहे. त्यामुळे सदरठिकाणी दुर्गंधी पसरलेली असून नागरिकांच्या आरोग्याच्या दृष्टीने हानीकारक परिस्थिती निर्माण होण्याची शक्यता नाकारता येत नाही.

तरी याबाबतचा आपला वस्तुस्थितीजन्य खुलासा २४ तासाचे आंत समक्ष इकडे देणेचा आहे. खुलासा मुदतीत न आलेस आपणांस कांहीही म्हणावयाचे नाही असे समजून आपणांवर पुढील कार्यवाही प्रस्तावित करणेत येईल याची गंभीर नोंद घेणेत यावी. तसेच आपल्या कंपनीद्वारे प्रक्रिया करून शिल्लक असलेले सांडपाणी व वेस्टेज मटेरियल हे ओढयामध्ये अथवा विहीरीमध्ये न टाकता त्याची विल्हेवाट शास्त्रोक्त पध्दतीने करणेची आहे. अन्यथा आपले कंपनीवर म.न.प.अधिनियमानुसार कारवाई करणेत येईल.

वैद्यकीय आरोग्य अधिकारी
इचलकरंजी महानगरपालिका

प्रत :- श्री.संतोष राजाराम हत्तीकर,
वॉर्ड नं.१७ / ४२, विवेकानंद कॉलनी,
इचलकरंजी.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/PD/ 2302310005

Date: 31/08/2023.

To,
M/s. Ichalkaranji Agro Foods.
(Slaughter House)
R.S.No.613 Site No.115 ShantiNagar,
Near Shanti Hotel Thorat Chowk, A/p. Ichalkaraji
Tal. Hatkanangle, Dist. Kolhapur.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Complaint received from Shri. Santosh Hattikar regarding discharge of effluent.
2. Slaughter House Rules 2011.
3. Visit of Board officials on 11.04.2023.
4. Online Proposal submitted by SRO Kolhapur
5. Proposed direction issued by this office dtd.12/05/2023
6. Verification report received to SRO Kolhapur office from M/s.Ichalkaranji Municipal Corporation officers dtd.28/08/2023 as well as complaint vide email through Shri. Santosh Hattikar regarding discharge of effluent..

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, M/s. Ichalkaranji Municipal Corporation officers visited your unit on 24.08.2023 for investigation of the complaint and observed non compliances., as per verification carried by M/s.Ichaikaranji Municipal Corporation officers it is observed that industry partly discharging generated effluent form M/s.Ichalkaranji Agro Foods & sister unit

2.

i.e M/s. Gyama industry into odha through pipeline provided backside of premises. However, you have failed to comply the Slaughter House Rules 2011 amended thereof.

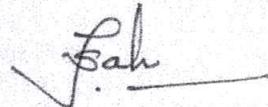
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prosecution, prohibition or regulation of your activities).

II) Why further legal action shall not be initiated against your unit?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1). Member Secretary, M.P.C. B, Mumbai.
- 2). Joint Director (Air Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C.Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



Annexure - A

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,

2660448

Fax No. (0231) 2652952

E-mail: rokolhapur@mpcb.gov.in



Udyog Bhavan,

Near Collector Office,

Kolhapur - 416 003.

Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/BG/Encash/FTS-0003/2024

Date: 29.02.2024.

To,
Branch Manager
Union Bank of India,
Branch UMFB, Ichalkaranji.

Eudy Taken

Sub : Encashment of Bank Guarantee of Rs. 250000/- (Two lacs fifty thousand) in favour of M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, Maharashtra.

Ref. : 1. Consent Granted by the Board.
2. Proposal received from Sub Regional Officer Kolhapur.
3. Public Hearing Conducted of HQ on 24.11.2023.
4. Approval received from HQ dt. 29.02.2023.

Sir,

With reference to above letter, Please find enclosed herewith original Bank Guarantee of Rs. 500000/- (Five Lacs) vide BG No. 37700IGL0003023, dtd. 01.12.2023 which is valid up to 31.12.2024 in favour of M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, and Maharashtra.

The industry administration has failed to comply consent conditions issued to the industry. Therefore, you are request to invoke and encash the Bank Guarantee of Rs. 250000/- (Two lacs fifty thousand) and send the Demand Draft Rs. 250000/- (Two lacs fifty thousand) in favour of Regional Office, M. P. C. Board, Kolhapur Urgently.
Thanking You.

Yours faithfully,

J. S. Salunkhe
(J. S. Salunkhe)

Regional Office, Kolhapur.

D. A. As above.

Copy submitted for favour of information please:

1. Member Secretary, M. P. C. Board, Mumbai.
2. Joint Director (WPC), M. P. C. Board, Mumbai.

Copy to:

1. Sub-Regional Officer, M. P. C. Board, Kolhapur - For further necessary follow up.
2. Law Officer, M. P. C. Board, Mumbai.
3. M/s Ichalkaranji Agro Foods, S. No-613, Site No. 115, Near Sarthi hotel thorath chowk, Ichalkaranji, Dist- Kolhapur, Maharashtra.

You are directed to take follow up of encashment of Bank Guarantee & Submit the DD of Rs. 250000/- (Two lacs fifty thosuand) to, Regional Office, M. P. C. Board, Kolhapur, Immediately as a compliance of consent / direction of the Board.. Further, you are hereby directed to submit Top-up BG of Rs. 5, 00,000/- (Five Lacs) to Regional Office, M. P. C. Board, Kolhapur for same within 7 days.

J.S.

Regional Office, Kolhapur	
Inward No.:-	Date :-
Rs. 2,50,000/-	
Bank Name :- Union Bank of India	
DD./Ch. No. 623943	Date :- 21/03/2024
D.R. No. 3822262	Date :- 02/04/2024
<i>Copy</i>	
For Regional Officer, M.P.C. Board, Kolhapur.	



महाराष्ट्र MAHARASHTRA

2023

CA 899905

जोडपत्र २ - प्रतिज्ञापत्राव्यतिरिक्त

दस्तावा प्रकार : बँककामी	अनुच्छेद क्रमांक : --
दस्त नोंदणी करणार आहात का ? नाही	दु.नि.कार्यालयाचे नाव : --
मिळकतीचे वर्णन : --	
मोबदला रक्कम : --	
मुद्रांक विकत घेणाऱ्याचे नांव व पत्ता : इचलकरंजी अँग्रो फुड्स, इचल.	
हस्ते असल्यास त्याचे नांव व पत्ता : विनायक सवाईराम	
दुसऱ्या पक्षकाराचे नांव व पत्ता : युनियन बँक ऑफ इंडिया	
मुद्रांक शुल्क एकूण रक्कम रूपये : --	पैकी रक्कम रूपये : ५००/-
मुद्रांक विक्री नोंद वही अनुक्रमांक : १८४७३	दिनांक : २९.११.२०२३
मुद्रांक विकत घेणाऱ्याची सही	मुद्रांक विक्रेत्याची सही
<ul style="list-style-type: none"> • मुद्रांक विक्रेत्याचे नांव : श्री. पंडीत गोविंद सुतार • पत्ता : धान्य लाईन, इचलकरंजी. • मुद्रांक विक्री परवाना क्रमांक : १५४/१९८९ • लायसन कोड नं. २६०७०२८ 	
ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.	

GUARANTEE BOND

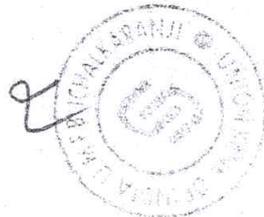
Sub Office Treasury Ichalkaranji

22 NOV 2023

Sub Treasury Officer Ichalkaranji

Union Bank of India, UMFB Ichalkaranji,

Bank Guarantee No: 37700IGL0003023 of Rs. 5,00,000/- (Rupees five lakh rupees Only) is issued on 01-12-2023 and valid up to 31.12.2024.



FBK
J.S.
29/12/24

PERFORMANCE BANK GUARANTEE FOR THE EXECUTIVE ENGINEER, MAHARASHTRA POLLUTION CONTROL BOARD, REGIONAL OFFICER KOLHAPUR

- 1) In Consideration of the regional officer Maharashtra Pollution Control Board, Regional Officer Kolhapur having agreed to grant M/S Ichalkaranji Agro Foods Partner- Mr Latif Mirasaheb Gaiban (hereinafter referred to as the company / unit) time for the due compliance of consent conditions / directions for providing adequate and satisfactory pollution control devices as suggested / stipulated and as required under the provisions of air (prevention and control of pollution) Act 1974 (6 of 1974) and / or Environment (protection) Act 1986 on production of bank Guarantee for Rs.5,00,000/- (Rupees Five Lakh Only) we Union Bank of India (hereinafter referred to as the bank) at the request of said M/S Ichalkaranji Agro Foods (indicate the name of the company / unit at whose request bank guarantee is being issued) do hereby undertake to pay to the board an amount not exceeding Rs.5,00,000/- (Rupees Five Lakh Only) against any non compliance of consent conditions/directions or damages etc caused to the environment by reason of any breach of provisions of said acts. Notices, letter, instructions, etc by the said company / unit/ local body.
- 2) We Union Bank of India do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the board that the amount claimed is due for the reason of non fulfillment of undertaking non compliance of directions/ notices / letters / instructions / issued by the Board / violation of provisions of the provisions of law mentioned hereinabove. Any such demand made on the bank shall be conclusive as regards the amount due and payable by the bank under this guarantee. However our liability under this guarantee shall be restricted to an amount not exceeding Rs.5,00,000/- (Rupees Five Lakh Only).
- 3) We undertake to pay to the board any money so demanded notwithstanding any dispute or disputes raised by the said company / unit in any suit or proceedings pending before any court or tribunal or board against the board relating thereto, our liability under this present being absolute and in equivocal.
- 4) The payment so made by us under this agreement shall be valid discharge of our liability and company / unit shall have no claim against us in making such payment.
- 5) We Union Bank of India further agree that the guarantee here in contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking / notice / letter etc and that it shall continue to be enforceable till all the dues of government / board under or by virtue of said undertaking /notice / letter etc have been fully paid and it has claimed Satisfied or discharged or till Government/Board certified that the terms conditions of the Directions/Undertaking/Notice/Letter/Any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantee is made on us in writing on or before 31.12.2024. We shall be discharged from all liability under this guarantee thereafter.
- 6) We Union Bank of India further agree with the Board that the Board shall have the fullest liberty without our consent and notice /letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
- 7) This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.
- 8) We Union Bank of India under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
- 9) Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs.5,00,000/- (Rupees Five Lakh Only) our guarantee shall remain in force until 31.12.2024.
- 10) Unless a demand or claim under this guarantee is made on in writing on or before the 31.12.2024 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

Notwithstanding anything contained herein: -

- i) Our Liability under this Bank Guarantee shall not exceed Rs.5,00,000/- (Rupees five lakhs rupees Only)
- ii) This guarantee shall be valid up to 31.12.2024.
- iii) Further a claim period of Zero months from the expiry date of the Bank Guarantee is available to make a demand under this Bank Guarantee. We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us written claim or demand on or before 31.12.2024(Date of expiry PLUS the claim period)
- iv) At the end of expiry of the validity period, unless an action to enforce the claim under this guarantee is initiated before the Court or Tribunal on or before 12 months after the expiry of the validity period, all your rights under this Bank Guarantee shall stand extinguished and we shall be relieved and discharge from all our liabilities and obligations under this Bank Guarantee irrespective of return of original Bank Guarantee.

Amount of BG. - Rs.5,00,000/- (Rupees five lakhs rupees Only)

Expiry date of BG: 31-12-2024.

Claim Period - 31-12-2024.



Union Bank of India, UMFB Ichalkaranji,

Bank Guarantee No: 37700IGLD003023 of Rs.5,00,000/- (Rupees five lakh rupees Only) is issued on 01-12-2023 and valid up to 31.12.2024.

For E-confirmation of bank guarantee please write to

E-confirmation cell

Union bank of India,
4th floor , CP & MSME Department,
Central office, 239, Vidhan Bhavan Marg,
Nariman point, Mumbai-400021
E-mail :ecc@unionbankofindia.bank

Dated the 01st day of Dec 2023 for Union Bank of India, UMFB Ichalkaranji

Signature-


Mr. Gaurav Parate
P.A No: 520739
Credit Officer




Mr V R Patil
PA No:26811
Branch Manager



Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector
Office, Kolhapur.
416 003.

Date: 29/10/2024

VISIT REPORT

- 1) Name of Industry :- M/s. Ichalkaranji Agro Foods,
and address :- R.S. No. 613 site no. 115 (Slaughter
House), Shantingger, Near Shanti
Hotel, Thorat Chowk, Ichalkaranji
- 2) Date of Visit :- 29/10/2024
Visited By :- Combined visit (IMC & MPCB)
- 3) Industry Representative :-
- 4) Consent Status :- 31101 2024 (124674)
- 5) Observations :-
Ichalkaranji municipal corporation
Representative & MPCB official combined
visited to above said unit.
i) During inspection unit found in operation.
ii) The generating Industrial Effluent is
53.3 m³/D for that industry has provided
ETP consisting primary, secondary & filter-
ation system.
iii) During inspection it is observed that
industry discharging treated effluent
on 3 acre land for irrigation purpose.
Industry has provided total 9 acre land.
iv) The generating D.S is 3 MLD for that
industry has provided septic tanks with
soak pit.
v) The generating Non H.W i.e. Type - I
(Vegetable matter such as Rumer, stomach,

Industry Representative

Officer MPC Board, Kolhapur

intention is to...
A type II...
...is required...
...processing,...

As... has submitted... as per...
condition.

(R.P.)
...
...
...

...
...
...

(...)
...
...

... 29/2/2024
Dr. Smitkati C. Sengupta
Medical Health Officer
... Municipal
Cooperation.